

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI**

(Under Section 16(i) read with Section 18 (1) of the National Green Tribunal  
Act, 2010)

**APPEAL No. 71 of 2024 (SZ)**

IN THE MATTER OF:

Mr. Raja Jebadoss

...Appellant

Versus

The Member Secretary,  
State Environment Impact  
Assessment Authority, Tamilnadu.

...Respondent

S.NO	DATE	DESCRIPTION	PG-NO
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2.	08.11.2019	<b>Annexure - I</b> - S.O. 4075 (E) Notification of the Ministry of Environment, Forest and Climate Change	10
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Place: Chennai

Date: 15.12.2025



Counsel for the Appellant.

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**REJOINDER FILED ON BEHALF OF THE APPELLANT TO THE  
COUNTER AFFIDAVIT FILED BY RESPONDENTS**

I, Mr. Raja Jebadoss S/o Mr Jeyasundarapandiyam, D.NO. 3/442-4, Theni Road, Kumaragiri Village, Pudukottai post, Tuticorin district-628 103, and project site over an extent of 6.02.5 Ha in SF. No. 756/1 and 756/2 in Padmanabamangalam Village, Srivaikundam Taluk, Thoothukudi District, Tamil Nadu, temporarily come down to Chennai, do solemnly affirm and state as follows:

1. I am the Appellant in the above captioned appeal and as such I am conversant with the facts of the case. I am competent to swear this affidavit.
2. I have read the Counter Affidavit filed by the Respondent Nos.1 and 2. I deny all the averments made by the Respondents therein specifically admitted or are of matter of record. The Appellant herein reserves the right to rebut any specific averment if put on



record by the Respondents at a later stage. At this juncture, it is noteworthy to submit that the counter affidavit filed by the Respondents is a deliberate attempt to mislead this Hon'ble Tribunal by concealing material facts.

3. That it is to submit that before traversing into the counter filed by the Respondents. The Appellant herein would like to put forth the preliminary submissions and certain crucial facts raised in the appeal for the convenience of this Hon'ble Court.

**Facts leading to the present appeal:-**

4. The Appeal has been filed under Sec.16(i) of the National Green Tribunal Act, 2010 against the refusal/rejection of the Terms of Reference in the Environmental Clearance (hereinafter referred to as the "EC") of the Appellant for the proposed operation of Rough Stone and Gravel Quarry over an extent of 6.02.5 Ha in, S. F. Nos. 756/1 and 756/2 Padmanabamangalam Village, Srivaikundam Taluk, Thoothukudi District, Tamil Nadu vide letter No. SEIAA-TN/F.No.9036/2022 dated 11.04.2023 issued by the Respondent 1, State Environmental Impact Assessment Authority, Tamilnadu rejected my proposal on the following grounds;

*The proposal was placed in 273<sup>rd</sup> meeting of SEAC held on 14.05.2022 vide reference 2<sup>nd</sup> cited. The Committee noted that the PP has not turned up during the meeting, hence SEAC decided to defer the proposal and called for explanation for not attend the meeting.*



Again, the proposal was placed in 345<sup>th</sup> SEAC meeting held on 10.01.2023 vide reference 3<sup>rd</sup> cited.

The following report is placed before the SEAC for consideration.

Report by Ex-member Mr.B. Sugirtharaj Kovilpillai who is an expert in Forest and Wild life activities.

"Dear Sir/Madam, Vallanadu Black buck sanctuary is the Southern most abode of black bucks in India. This sanctuary houses varieties of animals and plants. The fauna of Vallanadu Black buck Sanctuary includes black buck, spotted deer, sambar, scaly ant eater, monitor lizard, jungle cat, grey mongoose, black naped hare, vipers, peacock, heron, grey francolin, common quail, crested hawk eagle, black winged kite, red wattled lapwing, night jar, sparrows, homed owl etc. This is an isolated hillock with scrub jungle.

This sanctuary is dedicated for the conservation of black buck an endangered animal, found in the red data book of IUCN and included in schedule I of wildlife Protection Act 1972. Blackbucks require open grassland with intermittent bushes. They are sensitive to environmental pressures and adequate land is required for their survival. The limited space available in the sanctuary along with scarcity of food and water especially during summer poses a great threat for their survival.

The blackbucks have regular habit of coming out of the sanctuary and graze in the wastelands on the eastern and western sides outside the sanctuary.

Under these circumstances, I request the committee to consider the points mentioned in the research papers,

"Conservation of a fragmented population of blackbuck" published in Current Science, Vol. III, No. 3, 10th August 2016.

"In VBS blackbucks were seen spending the night in the grass fallow outside and move towards the forests only when disturbance levels increased in the outside areas. It therefore appears that the preferred habitat lies in the eastern fallow outside the VBS." (Pg.547)

"Moreover, the land use further away from the fallow is highly urbanized and industrialized due to the presence of quarries." (Pg.547)



*"There are increasing evidences to this, as blackbucks are frequently seen 5 km away from VBS along main roads and also in private farms and near irrigation tanks." (Pg.548)*

*"Distribution patterns and habitat requirements of blackbucks in vellanadu Blackbuck sanctuary implications for conservation and management". Published in Indian Forester, 140(10): 1008-1010, 2014.*

*"Most of the herds (blackbucks) were seen in the open fallow grasslands on the eastern side of the sanctuary". Pg 1008.*

*"A few perennial sources outside the reserve were mostly visited by domestic livestock, but, also frequented by blackbuck". Pg 1008.*

*"The open fallow (grassland) outside the eastern edge of VBS offers water and forage and good staging sites for the males but not adequate protection. This patch of open fallow land is an island of about 3 sq km surrounded by activities such as mining, real estate and proposed highway construction." Pg. 1011.*

*"The open fallow grasslands may serve as important breeding areas of the Buck and needs to be conserved alongside the sanctuary." Pg. 1012*

*"These areas are however, coming in conflict with quarrying activities, which are creating continuous disturbances to the blackbuck." Pg.1012*

*These research papers clearly mention that blackbucks move upto 5 km outside the sanctuary on the eastern side and mining activities will have a disastrous effect on blackbucks. After examining the documents & project proposals furnished by the project proponent, the SEAC noted that Blackbuck is the prominent species in Vellanadu blackbuck WLD sanctuary in Thoothukudi district and this is its southernmost habitat in the country. Blackbuck is an endangered species and included in IUCN red data book in the category in VUC (vulnerable status) and under Schedule I of the WP Act, 1972. The blackbucks often come out of sanctuary for foraging, hiding, water etc., Further, Blackbucks are very timid and shy animals and the proposed activity involves rock blasting noise, vibrations, dust, smoke and other anthropogenic disturbances and these will have adverse effect on this vulnerable species. Mining in this area will have devastating effect on the life of black buck which is an*

*JRB*

*endangered animal (schedule I). Article 51 E says environmental protection and protecting animal wild life is the duty of every citizen.*

**If the proposed mine located at a distance of 1.7 km from the sensitive Vallanadu Blackbucks Sanctuary and hence there is a heavy danger that these bucks may get trapped into this mining area even with fencing and we are of opinion that the Eco services being rendered by these endangered needs to be protected. Hence in order to protect the endangered animals which otherwise will extinct from the area, the SEAC decided not to recommend the proposal for the grant of Environmental Clearance.**

5. I submit that the present appeal has been filed seeking for the following relief:

- (a) Set aside the order of rejection of application for Environmental Clearance by the respondent 590<sup>th</sup> meeting held on 09.02.2023 in SEIAA-TN/F.No.9036/2022 dated 11.04.2023.
- (b) To further direct the respondent to consider the application No. SEIAA-TN/F.No. 9036/2022 afresh in the light of the orders passed by standing committee of National Board for Wildlife on 13.06.2018 and also a letter issued by the Chief Wildlife Warden in Ref.No.w15/10856/2023 dated 21.04.2023.
- (c) Pass any other orders as this Hon'ble Tribunal may deem fit in the facts and circumstances of the present Appeal.



6. That the averments in Para.1 to 10 of the counter Affidavit of Respondents, are a matter of record and therefore does not require response.
7. That the averments in para 11 and 12 of the Counter affidavit is denied as false and devoid of merits on the fact that as per MoEF & CC Notification SO. 4075(E) dated 08.11.2019 the Central Government notifies an area to an extent varying from 0 (Zero) to 2.0 Kilometres around the Boundary of the Vallanadu Blackbuck Sanctuary Eco-Sensitive Zone locations. The relevant para 1 is extracted as follows:

**(ANNEXURE-R/1)**

**1. Extent and boundaries of Eco-sensitive Zone:**

*(1) The extent of Eco-sensitive Zone varies from zero (northern side, due to NH 7A) kilometer to 2.00 kilometer around the Vallanadu Blackbuck sanctuary. The area of the Eco Sensitive Zone is 12.03 square kilometers.*

*(2) The boundary description of the Eco Sensitive Zone is appended at Annexure I.*

*(3) The map of the Protected Area demarcating the Eco-Sensitive Zone boundary is at Annexure IIA-E.*

*(4) List of geo co-ordinates of the boundary of the Protected Area and the Eco-Sensitive Zone is at Annexure III Tables (A) and (B) respectively.*

*(5) The list of villages falling within the Eco-sensitive Zone along with their geo co-ordinates at prominent points is appended as Annexure IV.*



8. That it is to submit that the Project site is located at a distance of 2.06 kms away from the Vallanadu Blackbuck Sanctuary, inspite of the fact that the maximum Eco-Sensitive Zone is 2 kms as elucidated in the MoEF & CC Notification SO. 4075(E) dated 08.11.2019 and thus, there is no legal impediment to reject the project site based on eco-sensitive zone of Vallanadu Black Buck Sanctuary. Thus, the rejection order is liable to be set aside.
9. That it is to submit that, the respondent failed to consider the distance letter issued by the District Forest Officer, Tuticorin vide Na.Ka.No. V/3863/2021 dated 06.10.2021 stated that, the project is 1.44 kms away from the Eco-Sensitive Zone of Vallanadu Black Buck sanctuary. Thus the impugned rejection order is liable to set aside.
10. That it is to submit that, the distance map between eco-sensitive zones of Vallanadu Black Buck sanctuary and the project site at S. F. Nos. 756/1 and 756/2 Padmanabamangalam Village, Srivaikundam Taluk, Thoothukudi District, Tamil Nadu is earmarked as annexure to this rejoinder. **(ANNEXURE-R/2)**
11. Therefore, it is humbly requested and prayed that, this Hon'ble Tribunal may be pleased to accept this Rejoinder into consideration and pass such orders as this Hon'ble Tribunal may deem fit and thus render justice.

Dated at Chennai on this 15<sup>th</sup> day of December, 2025.



**COUNSEL FOR THE APPELLANT**



**APPELLANT**

**VERIFICATION**

I, Mr. Raja Jebadoss S/o Mr Jeyasundarapandiyam, D.NO. 3/442-4, Theni Road, Kumaragiri Village, Pudukottai post, Tuticorin district-628 103, temporarily come down to Chennai, do hereby verify that the contents in the above paragraphs are true to the best of my knowledge and based on legal advice and that I have not suppressed any material fact.

Date: 15.12.2025

Place: Chennai



**APPELLANT**

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**REJOINDER FILED ON BEHALF OF THE  
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FILED BY RESPONDENTS**

**M/s. G. VIGNESH**

**VIQUAAR ANZUM**

**M. MOHAMED AATHIC**

**M. NOWRIN**

**R. ADHEEP AHAMED**

**N. RIZWANA YASMEEN**

**COUNSEL FOR THE APPELLANT**

**PH. NO. 79048 93406**

उपाबंध-V**की गई कार्रवाई की रिपोर्ट का रूप विधान:-**

1. बैठकों की संख्या और तारीख ।
2. बैठकों का कार्यवृत्त: (कृपया मुख्य उल्लेखनीय बिंदुओं का उल्लेख करें । बैठक के कार्यवृत्त को एक पृथक् उपाबंध में संलग्न करें) ।
3. आंचलिक महायोजना की तैयारी की प्रास्थिति जिसके अंतर्गत पर्यटन महायोजना भी है।
4. भू-अभिलेख में सदृश्य त्रुटियों के सुधार के लिए ब्यौहार किए गए मामलों का सारांश (पारिस्थितिकी संवेदी जोन वार) । ब्यौरे उपाबंध के रूप में संलग्न किए जाएं।
5. पर्यावरण समाघात निर्धारण अधिसूचना, 2006 के अधीन आने वाले क्रियाकलापों की संवीक्षा के मामलों का सारांश। (ब्यौरे एक पृथक् उपाबंध के रूप में संलग्न किए जाएं)।
6. पर्यावरण समाघात निर्धारण अधिसूचना, 2006 के अधीन न आने वाली गतिविधियों की संवीक्षा के मामलों का सारांश । (ब्यौरे एक पृथक् उपाबंध के रूप में संलग्न किए जाएं)।
7. पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा 19 के अधीन दर्ज की गई शिकायतों का सारांश ।
8. कोई अन्य महत्वपूर्ण विषय ।

**MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE****NOTIFICATION**

New Delhi, the 8th November, 2019

**S.O. 4075(E).**—WHEREAS, a draft notification was published in the Gazette of India, Extraordinary, *vide* notification of the Government of India in the Ministry of Environment, Forest and Climate Change number S.O. 3440(E) dated the 12<sup>th</sup> July, 2018, inviting objections and suggestions from all persons likely to be affected thereby within the period of sixty days from the date on which copies of the Gazette containing the said notification were made available to the public;

**WHEREAS**, copies of the Gazette containing the said draft notification were made available to the public on the 13<sup>th</sup> July, 2018;

**AND WHEREAS**, no objections and suggestions were received from persons and stakeholders in response to the draft notification;

**AND WHEREAS**, the Vallanadu Blackbuck sanctuary is an isolated Reserved Forest in Thoothukudi District under the control of Thoothukudi Forest Division. The Sanctuary area is 16.4121 sq km or 1641.21 Ha. It is situated near Tirunelveli- Thoothukudi National Highway. This area was declared as Blackbuck sanctuary as per G.O. Ms. No. 1028 dated 28.9.1987 and published in Tamil Nadu Government Gazette on October 21<sup>st</sup> 1987, and in Thoothukudi District Gazette on 8<sup>th</sup> August 1996.

**AND WHEREAS**, Black buck is an endangered species and is endemic to Indian subcontinent. According to the world conservation union (IUCN) red data book, the Blackbuck is assigned VU (vulnerable) status. Vallanadu Reserved forest is the Southernmost in the subcontinent place where Blackbuck is naturally available which speaks for itself the need for their conservation to a comfortable level, as population would be genetically deficient to sustain pressures of evolution. Vast surroundings of Vallanadu Reserved Forest (hillock) is a traditional area for Blackbuck but are now pushed to the hillock. Blackbuck spends most of the time in adjacent wastelands of eastern aspect than in RF.

**AND WHEREAS**, Black buck which were earlier reported to be seen on western aspect have come down due to cattle pressure. Now they are seen only in eastern aspect of the Hillock and more in Northern (north-west to south-east direction) portion. RF is denser and hilly which reduces fodder availability. Surrounding wastelands are better

place for their presence as they are more open and a mix of grassy patches and few xerophytes bushes. With abandoned stone quarries acting as waterholes, the area outside reserved forest provides fodder requirement, water requirement but not hiding ground for Blackbucks. Wastelands adjacent to eastern aspect are fast dwindling as they are private holdings, near to Highway. Agriculture being non-profitable there is fast getting converted as residential plots.

**AND WHEREAS**, the sanctuary has variety of flora and fauna including birds, reptiles, mammals, amphibians. Some examples of flora are Velvel (*Acacia leucocephala* (Roxb.) Willd.), Kudaivel (*Acacia planifrons* Wight & Arn.), Usilai (*Albizia amara* (Roxb.) B.Boivin), Thaneervittan kizhangu (*Asparagus racemosus* Willd.), Kattu Kanagambaram (*Barleria prionitis* L.) etc; examples of some faunal species are Blackbuck (Indian Antelope) (*Antelope cervicapra*), Spotted deer (*Axix-axis*), Sambar (*Cervus unicolor*), Jackal (*Canis aureus*), India Fox (*Vulpes bengalensis*), Jungle cat (*Felis chaus*) etc; examples of birds include White breasted Kingfisher (*Halcyon smyrnesis*), Red-whiskered Bulbul (*Pycnonotusjocosus*), Peafowl (*Pavo cristatus*), Grater Coucal (*Centropus sinensis*), Indian Cuckoo (*Cuculus micropterus*), Red- vented Bulbul (*Pycnonotuscafer*) etc; example of reptiles include Kollegal Ground Gecko (*Geckoellacollegalensi*), Rock agama (*Psammophilus dorsalis*), Rate Snake (*Elephae abslothe*), Cobra (*Najanaja*), Russels Viper (*Daboia ruselli*) etc.

**AND WHEREAS**, most of these are wasteland, small part of settlement, small part of agricultural land and remaining part is Vallanadu RF within the Eco sensitive zone. Less than 10% of area of Eco-sensitive zone is agricultural land. Small area in Eco-sensitive zone is industries of Standard Fireworks factory. Remaining all areas is waste land beyond to Eco-sensitive zone the important economy of the area is primarily agriculture.

**NOW THEREFORE**, in exercise of the power conferred by sub-section(1) and clauses (v) and (xiv) of sub-section (2) and sub-section (3) of section 3 of the Environment (Protection) Act 1986 (29 of 1986) read with sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986, the Central Government hereby notifies an area with an extent varying **from zero (northern side, due to NH 7A) kilometre to 2.00 kilometre** around the boundary of Vallanadu Blackbuck sanctuary in the State of Tamil Nadu as the Vallanadu Blackbuck sanctuary Eco-sensitive Zone (herein after referred to as the Eco-sensitive Zone) details of which are as under, namely:-

**1. Extent and boundaries of Eco-Sensitive Zone.** - (1) The extent of Eco-sensitive Zone varies from zero (northern side, due to NH 7A) kilometer to 2.00 kilometer around the Vallanadu Blackbuck sanctuary. The area of the Eco-Sensitive Zone is 12.03 square kilometers.

(2) The boundary description of the Eco Sensitive Zone is appended at **Annexure I**.

(3) The map of the Protected Area demarcating the Eco-Sensitive Zone boundary is at **Annexure IIA-E**.

(4) List of geo co-ordinates of the boundary of the Protected Area and the Eco-Sensitive Zone is at **Annexure III Tables (A) and (B)** respectively.

(5) The list of villages falling within the Eco-sensitive Zone along with their geo co-ordinates at prominent points is appended as **Annexure IV**.

**2. Zonal Master Plan for the Eco-sensitive Zone.** - (1) The State Government shall, for the purpose of effective management of the Eco-Sensitive Zone, prepare a Zonal Master Plan within a period of two years from the date of publication of Final Notification in the Official Gazette, in consultation with local people and adhering to the stipulations given in this Notification for approval of Competent Authority in the State Government.

(2) The Zonal Master Plan for the Eco-sensitive Zone shall be prepared by the State Government in such manner as is specified in this notification and also in consonance with the relevant Central and State laws and the guidelines issued by the Central Government, if any.

(3) The Zonal Master Plan shall be prepared in consultation with the following State Departments, for integrating environmental and ecological considerations into the said plan:

- (i) Environment;
- (ii) Forest and Wildlife;
- (iii) Agriculture;
- (iv) Revenue;
- (v) Urban Development;
- (vi) Tourism;
- (vii) Rural Development;
- (viii) Irrigation and Flood Control;
- (ix) Municipal;
- (x) Panchayati Raj;
- (xi) Public Works Department;
- (xii) Highways; and
- (xiii) Tamil Nadu State Pollution Control Board.

(4) The Zonal Master Plan shall not impose any restriction on the approved existing land use, infrastructure and activities, unless so specified in this notification and the Zonal Master Plan shall factor in improvement of all infrastructure and activities to be more efficient and eco-friendly.

(5) The Zonal Master Plan shall provide for restoration of denuded and degraded areas, conservation of existing water bodies, management of catchment areas, watershed management, groundwater management, soil and moisture conservation, needs of local community and such other aspects of the ecology and environment that need attention.

(6) The Zonal Master Plan shall demarcate all the existing worshipping places, villages and urban settlements, types and kinds of forests, agricultural areas, fertile lands, green area, such as, parks and like places, horticultural areas, orchards, lakes and other water bodies and also with supporting maps. The Plan shall be supported by Maps giving details of existing and proposed land use features.

(7) The Zonal Master Plan shall regulate development in Eco-sensitive Zone and adhere to prohibited, regulated activities listed in table and also ensure and promote eco-friendly development for livelihood security of local communities.

(8) The Zonal Master Plan shall be co-terminus with the Regional Development Plan.

(9) The Zonal Master Plan so approved shall be the reference document for the Monitoring Committee for carrying out its functions of monitoring in accordance with the provisions of this notification.

**3. Measures to be taken by State Government.**-The State Government shall take the following measures for giving effect to the provisions of this notification, namely:-

(1) **Land use.**-(a) Forests, horticulture areas, agricultural areas, parks and open spaces earmarked for recreational purposes in the Eco-sensitive Zone shall not be used or converted into areas for major commercial or major residential complex or industrial activities:

Provided that the conversion of agricultural and other lands, for the purpose other than that specified at part (a), within the Eco-sensitive Zone may be permitted on the recommendation of the Monitoring Committee, and with the prior approval of the competent authority under Regional Town Planning Act and other rules and regulations of Central/State Government as applicable and vide provisions of this Notification, to meet the residential needs of the local residents such as:

- (i) widening and strengthening of existing roads and construction of new roads;
- (ii) construction and renovation of infrastructure and civic amenities;
- (iii) small scale industries not causing pollution;
- (iv) cottage industries including village industries; convenience stores and local amenities supporting eco-tourism including home stay; and
- (v) promoted activities and given in paragraph 4:

Provided further that no use of tribal land shall be permitted for commercial and industrial development activities without the prior approval of the competent authority under Regional Town Planning Act and other rules and regulations of State Government and without compliance of the provisions of article 244 of the Constitution or the law for the time being in force, including the Scheduled Tribes and other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 (2 of 2007):

Provided also that any error appearing in the land records within the Eco-sensitive Zone shall be corrected by the State Government, after obtaining the views of Monitoring Committee, once in each case and the correction of said error shall be intimated to the Central Government in the Ministry of Environment, Forest and Climate Change:

Provided also that the above correction of error shall not include change of land use in any case except as provided under this sub-paragraph.

(b) efforts shall be made to reforest the unused or unproductive agricultural areas with afforestation and habitat restoration activities.

(2) **Natural water bodies.** -The catchment areas of all natural springs/rivers/channels shall be identified and plans for their conservation and rejuvenation shall be incorporated in the Zonal Master Plan and the guidelines shall be drawn up by the State Government in such a manner as to prohibit development activities at or near these areas which are detrimental to such areas.

(3) **Tourism/ Eco-tourism.**-(a) All new eco-tourism activities or expansion of existing tourism activities within the Eco-Sensitive Zone shall be as per the Tourism Master Plan for the Eco-sensitive Zone;

(b) the Eco-Tourism Master Plan shall be prepared by the State Department of Tourism in consultation with State Departments of Environment and Forests;

(c) the Tourism Master Plan shall form a component of the Zonal Master Plan;

- (d) the Tourism Master Plan shall be drawn based on the study of carrying capacity of the Eco-sensitive Zone;
- (e) the activities of eco-tourism shall be regulated as under, namely:-

- (i) new construction of hotels and resorts shall not be allowed within one kilometre from the boundary of the protected area or upto the extent of the Eco-sensitive Zone whichever is nearer:

Provided that beyond the distance of one kilometre from the boundary of the protected area till the extent of the Eco-sensitive Zone, the establishment of new hotels and resorts shall be allowed only in pre-defined and designated areas for eco-tourism facilities as per Tourism Master Plan;

- (ii) all new tourism activities or expansion of existing tourism activities within the Eco-sensitive Zone shall be in accordance with the guidelines issued by the Central Government in the Ministry of Environment, Forest and Climate Change and the eco-tourism guidelines issued by National Tiger Conservation Authority (as amended from time to time) with emphasis on eco-tourism, eco-education and eco-development;
- (iii) Until the Zonal Master Plan is approved, development for tourism and expansion of existing tourism activities shall be permitted by the concerned regulatory authorities based on the actual site specific scrutiny and recommendation of the Monitoring Committee and no new hotel /resort or commercial establishment construction is permitted within ESZ area.

(4) **Natural Heritage.**- All sites of valuable natural heritage in the Eco-sensitive Zone, such as the gene pool reserve areas, rock formations, waterfalls, springs, gorges, groves, caves, points, walks, rides, cliffs, etc. shall be identified and a heritage conservation plan shall be drawn up for their preservation and conservation as a part of the Zonal Master Plan.

(5) **Man-made heritage sites.**- Buildings, structures, artifacts, areas and precincts of historical, architectural, aesthetic and cultural significance shall be identified in the Eco-sensitive Zone and heritage conservation plan for their conservation shall be prepared as part Zonal Master Plan.

(6) **Noise pollution.** - The Environment Department of the State Government or Tamil Nadu State Pollution Control Board shall implement the regulations for control of noise pollution in the Eco-sensitive Zone in accordance with the provisions stipulated of The Noise Pollution (Regulation and Control) Rules, 2000 under the Environment (Protection) Act, 1986 and amendments thereto.

(7) **Air pollution.**- Prevention and control of air pollution in the Eco-sensitive Zone shall be complied with in accordance with the provisions of the Air (Prevention and Control of Pollution) Act, 1981 (14 of 1981) and rules made there under and amendments thereto.

(8) **Discharge of effluents.** - Discharge of treated effluent in Eco-sensitive Zone shall be in accordance with the provisions of the General Standards for Discharge of Environmental Pollutants covered under the Environmental (Protection) Act, 1986 and rules made there under or standards stipulated by State Government whichever is more stringent.

(9) **Solid wastes.** - Disposal and Management of solid wastes shall be as under:

(a) the solid waste disposal and management in Eco-sensitive Zone shall be carried out in accordance with the Solid Waste Management Rules, 2016 and published by the Government of India in the Ministry of Environment, Forest and Climate Change vide notification number S.O. 1357 (E), dated 8th April, 2016 as amended from time to time; the inorganic material may be disposed in an environmental acceptable manner at site identified outside the Eco-sensitive Zone;

(b) safe and Environmentally Sound Management (ESM) of Solid wastes in conformity with the existing rules and regulations using identified technologies may be allowed within Eco-Sensitive Zone.

(10) **Bio-medical waste.** - Bio-medical waste management shall be as under:

(a) the bio-medical waste disposal in the Eco-sensitive Zone shall be carried out in accordance with the Bio-Medical Waste Management Rules, 2016 published by the Government of India in the Ministry of Environment, Forest and Climate Change vide Notification Number GSR 343 (E), dated the 28<sup>th</sup> March, 2016 as amended from time to time;

(b) safe and Environmentally Sound Management (ESM) of Solid wastes in conformity with the existing rules and regulations using identified technologies may be allowed within Eco-Sensitive Zone.

(11) **Plastic Waste Management.**- The Plastic Waste Management in the Eco-sensitive Zone shall be carried out as per the provisions of the Plastic Waste Management Rules, 2016 published by the Government of India in the Ministry of Environment, Forest and Climate Change vide notification number G.S.R. 340(E), dated the 18th March, 2016, as amended from time to time.

(12) **Construction and Demolition Waste Management.** - The Construction and Demolition Waste Management in the Eco-sensitive Zone shall be carried out as per the provisions of the Construction and Demolition Waste Management Rules, 2016 published by the Government of India in the Ministry of Environment, Forest and Climate Change vide notification number G.S.R. 317(E), dated the 29th March, 2016, as amended from time to time.

(13) **E-waste.** - The E- Waste Management in the Eco-sensitive Zone shall be carried out as per the provisions of the E-Waste Management Rules, 2016 published by the Government of India in the Ministry of Environment, Forest and Climate Change and as amended from time to time.

(14) **Vehicular traffic.** - The vehicular movement of traffic shall be regulated in a habitat friendly manner and specific provisions in this regard shall be incorporated in the Zonal Master Plan and till such time as the Zonal Master plan is prepared and approved by the Competent Authority in the State Government, the Monitoring Committee shall monitor compliance of vehicular movement under the relevant Acts and the rules and regulations made there under.

(15) **Vehicular Pollution.** - Prevention and control of Vehicular Pollution shall be complied with in accordance with applicable laws. Efforts to be made for use of cleaner fuel for example CNG, LPG, etc.

(16) **Industrial Units.**- (i) On or after the publication of this notification in the Official Gazette, no new polluting industries shall be allowed to be set up within the Eco-sensitive Zone;

(ii) only non-polluting industries shall be allowed within ESZ as per classification of Industries in the Guidelines issued by Central Pollution Control Board in February 2016, unless so specified in this notification. In addition, non-polluting cottage industries shall be promoted.

(17) **Protection of Hill Slopes:** The protection of hill slopes shall be as under:

(a) The Zonal Master Plan shall indicate areas on hill slopes where no construction shall be permitted.

(b) No construction on existing steep hill slopes or slopes with a high degree of erosion shall be permitted.

#### 4. List of activities prohibited or to be regulated within the Eco-sensitive Zone:

All activities in the Eco sensitive Zone shall be governed by the provisions of the Environment (Protection) Act, 1986 (29 of 1986) and the rules made there under including the Coastal Regulation Zone, 2011 and the Environmental Impact Assessment Notification, 2006 and other applicable laws including the Forest (Conservation) Act, 1980 (69 of 1980), the Indian Forest Act, 1927 (16 of 1927) the Wildlife(Protection) Act 1972 (53 of 1972) and amendments made thereto and be regulated in the manner specified in the Table below, namely:-

TABLE

Sl. No. (1)	Activities (2)	Description (3)
<b>A. Prohibited activities</b>		
1.	Commercial mining, stone quarrying and crushing units.	(a) All new and existing mining (minor and major minerals) stone quarrying and crushing units are prohibited with immediate effect except for meeting the domestic needs of bona fide local residents including digging of earth for construction or repair of houses and for manufacture of country tiles or bricks for housing and for other activities.  (b) The mining operations shall be carried out in accordance with the order of the Hon'ble Supreme Court dated 04.08.2006 in the matter of T.N. Godavarman Thirumalpad vz. UOI in W.P. (C) No. 202 of 1995 and dated 21.04.2014 in the matter of Goa Foundation z. UOI in W.P. (C) No. 435 of 2012.
2.	Setting of saw mills.	No new or expansion of existing saw mills shall be permitted within the Eco-sensitive Zone.
3.	Setting of industries causing pollution (Water, Air, Soil, Noise, etc.,).	No new industries and expansion of existing polluting industries in the Eco-sensitive zone shall be permitted.  Only non-polluting industries shall be allowed within ESZ as per classification of Industries in the guidelines issued by Central Pollution Control Board in February 2016, unless so specified in this notification. In addition, non-polluting cottage industries shall be promoted.

Sl. No. (1)	Activities (2)	Description (3)
4.	Establishment of major hydroelectric projects.	Prohibited (except as otherwise provided) as per applicable laws.
5.	Use or production of any hazardous substances.	Prohibited (except as otherwise provided) as per applicable laws.
6.	Discharge of untreated effluents in natural water bodies or land area.	Prohibited (except as otherwise provided) as per applicable laws.
7.	Setting up of brick kilns.	Prohibited (except as otherwise provided) as per applicable laws.
<b>B. Regulated activities</b>		
8.	Establishment of Commercial Hotels and Resorts.	<p>No new commercial hotels and resorts shall be permitted within one kilometre of the boundary of the Protected Area or up to the extent of Eco-sensitive zone, whichever is nearer, except for small temporary structures for Eco-tourism activities.</p> <p>Provided that, beyond one kilometre from the boundary of the protected Area or up to the extent of Eco-sensitive zone whichever is nearer, all new tourist activities or expansion of existing activities shall be in conformity with the Tourism Master Plan and guidelines as applicable.</p>
9.	Construction activities.	<p>(a) No new commercial construction of any kind shall be permitted within one Kilometre from the boundary of the Protected Area or up to extent of the Eco-sensitive Zone whichever is nearer:</p> <p>(b) Provided that, local people shall be permitted to undertake construction in their land for their use including the activities listed in sub paragraph (1) of paragraph 6 as per building byelaws to meet the residential needs of the local residents.</p> <p>Provided that the construction activity related to small scale industries not causing pollution shall be regulated and kept at the minimum, with the prior permission from the competent authority as per applicable rules and regulations if any.</p> <p>(c) Beyond one kilometre it shall be regulated as per the Zonal Master Plan.</p>
10.	Felling of trees.	<p>(a) There shall be no felling of trees on the forest or Government or revenue or private lands without prior permission of the competent authority in the State Government.</p> <p>(b) The felling of trees shall be regulated in accordance with the provisions of the concerned Central or State Act and the rules made there under.</p>
11.	Discharge of treated waste water/effluents in natural water bodies or land area.	The discharge of treated waste water/effluents shall be avoided to enter into the water bodies. Efforts to be made for recycle and reuse of treated waste water. Otherwise the discharge of treated waste water/effluent shall be regulated as per applicable laws.
12.	Undertaking other activities related to tourism like over flying the ESZ area by hot air balloon, helicopter, drones, Microlites, etc.	Regulated under applicable laws.

Sl. No. (1)	Activities (2)	Description (3)
13.	Commercial use of firewood.	Regulated under applicable laws.
14.	Drastic change of agriculture systems.	Regulated under applicable laws.
15.	Introduction of exotic species.	Regulated under applicable laws.
16.	Commercial use of nature water resources including ground water harvesting.	Regulated under applicable laws.
17.	Erection of electrical cables.	Regulated under applicable laws.
18.	Fencing of premises of hotels and lodges.	Regulated under applicable laws.
19.	Use of polythene bags.	Regulated under applicable laws.
20.	Widening of roads.	Shall be done with mitigation measures, as per applicable laws, rules and regulation and available guidelines.
21.	Protection of hill slopes and river banks.	Regulated under applicable laws.
22.	Air and vehicular pollution.	Regulated under applicable laws.
23.	Sign boards & hoardings.	Regulated under applicable laws.
<b>C. Promoted activities</b>		
24.	Ongoing agriculture and horticulture practices by local communities.	Promoted under applicable laws for use of locals.
25.	Rain water harvesting.	Shall be actively promoted.
26.	Organic farming.	Shall be actively promoted.
27.	Use of renewable energy sources.	Shall be actively promoted.
28.	Movement of vehicular traffic at night.	Regulated for commercial purpose under applicable laws.
29.	Adoption of green technology for all activities.	Shall be actively promoted.
30.	Plantation of Horticulture and Herbals	Shall be actively promoted.

**5. Monitoring Committee .-**The Central Government hereby constitutes a Monitoring Committee, for effective monitoring of the provisions of this notification under sub-section (3) of section 3 of the Environment (Protection) Act, 1986 (29 of 1986), comprising of the following namely:-

1.	District Collector, Thoothukudi	Chairman;
2.	A representative of Non-government Organisation working in the field of wildlife conservation to be nominated by State Government	Member;
3.	An expert in Biodiversity nominated by the State Government	Member;
4.	An expert in Ecology and Environment to be nominated by the State Government	Member;
5.	A representative from State Public Works Department	Member;
6.	A representative from State Pollution Control Board	Member;
7.	District Officer, Thoothukudi	Member Secretary.

**6. Terms of Reference.**-(1) The Monitoring Committee shall monitor the compliance of the provisions of this notification.

(2) The tenure of the Monitoring committee shall be for three years or till the re-constitution of the new Committee by the State Government and subsequently the Monitoring Committee would be constituted by the State Government.

(3) The activities that are covered in the Schedule to the notification of the Government of India in the erstwhile Ministry of Environment and Forests number S.O. 1533 (E), dated the 14<sup>th</sup> September, 2006, and are falling in the Eco-sensitive Zone, except for the prohibited activities as specified in the Table under paragraph 4 thereof, shall be scrutinized by the Monitoring Committee based on the actual site-specific conditions and referred to the Central Government in the Ministry of Environment, Forest and Climate Change for prior environmental clearances under the provisions of the said notification.

(4) The activities that are not covered in the Schedule to the notification of the Government of India in the erstwhile Ministry of Environment and Forests number S.O. 1533 (E), dated the 14<sup>th</sup> September, 2006 and are falling in the Eco-sensitive Zone, except for the prohibited activities as specified in the Table under paragraph 4 thereof, shall be scrutinized by the Monitoring Committee based on the actual site-specific conditions and referred to the concerned regulatory authorities.

(5) The Member Secretary of the Monitoring Committee or the concerned Deputy Commissioner(s) shall be competent to file complaints under section 19 of the Environment (Protection) Act, 1986 against any person who contravenes the provisions of this notification.

(6) The Monitoring Committee may invite representatives or experts from concerned Departments, representatives from industry associations or concerned stakeholders to assist in its deliberations depending on the requirements on issue to issue basis.

(7) The Monitoring Committee shall submit the annual action taken report of its activities as on the 31<sup>st</sup> March of every year by the 30<sup>th</sup> June of that year to the Chief Wildlife Warden in the State as per Performa given in **Annexure V**.

(8) The Central Government in the Ministry of Environment, Forest and Climate Change may give such directions, as it deems fit, to the Monitoring Committee for effective discharge of its functions.

7. The Central Government and State Government may specify additional measures, if any, for giving effect to provisions of this notification.

8. The provisions of this notification are subject to the orders, if any passed or to be passed by the Hon'ble Supreme Court of India or the High Court or National Green Tribunal.

[F. No. 25/17/2018-ESZ]

Dr. SATISH C. GARKOTI, Scientist 'G'

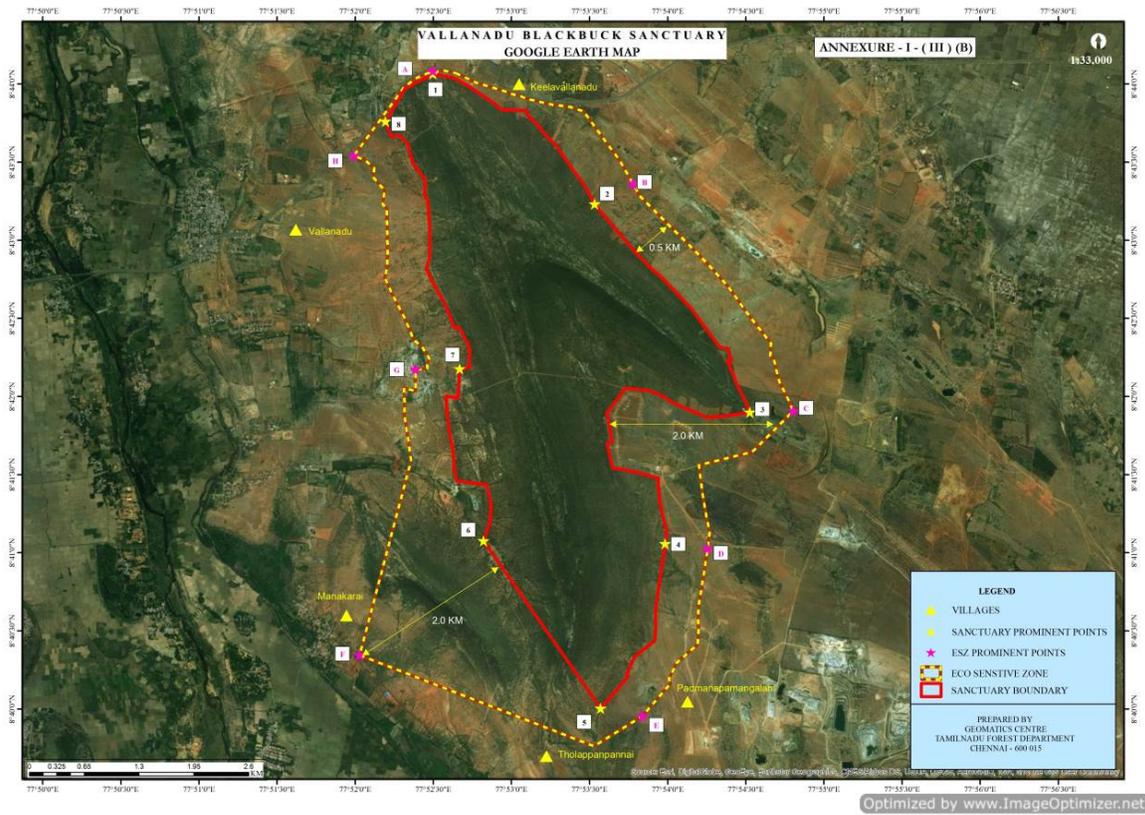
**ANNEXURE-I**

**BOUNDARY DESCRIPTION OF ECO-SENSITIVE ZONE OF THE PROTECTED AREA**

<b>North</b>	The boundary starts from Muruganpuram village NH 7 A patta lands.
<b>North East</b>	The boundary starts from Keelavallanadu village patta lands.
<b>East</b>	The boundary starts from Padmabamangalam village patta lands.
<b>South East</b>	The boundary starts from Padmabamangalam village patta lands.
<b>South</b>	The boundary starts from Padmabamangalam village patta lands.
<b>South West</b>	Vallanadu R.F.
<b>West</b>	The boundary starts from Vallanadu R.F. Manakarai village patta lands.
<b>North West</b>	The boundary starts from Vallaadu Kasba village patta lands.

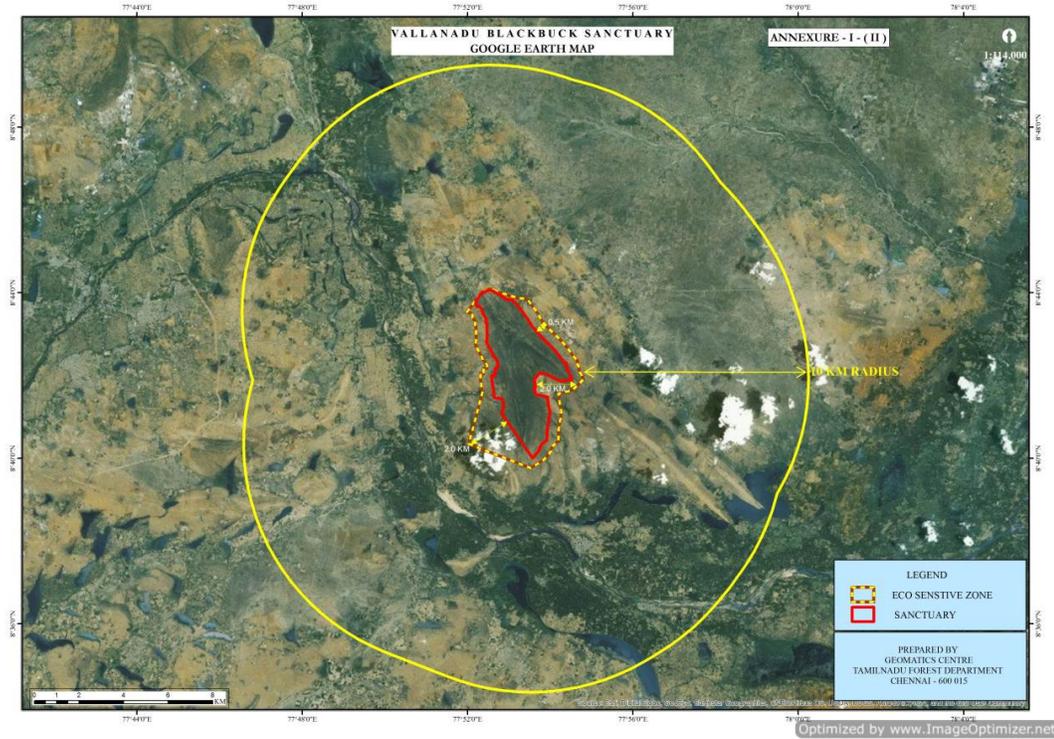
ANNEXURE- IIA

GOOGLE MAP OF ECO-SENSITIVE ZONE OF VALLANADU BLACK BUCK SANCTUARY



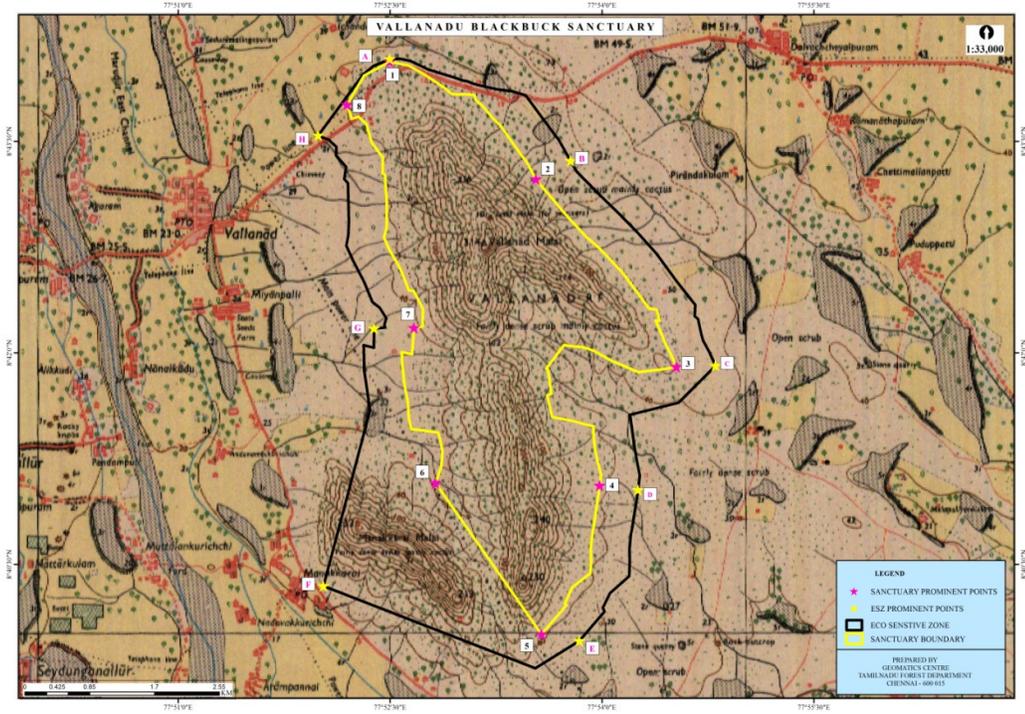
**ANNEXURE- IIB**

**GOOGLE MAP OF ECO-SENSITIVE ZONE OF VALLANADU BLACK BUCK SANCTUARY**



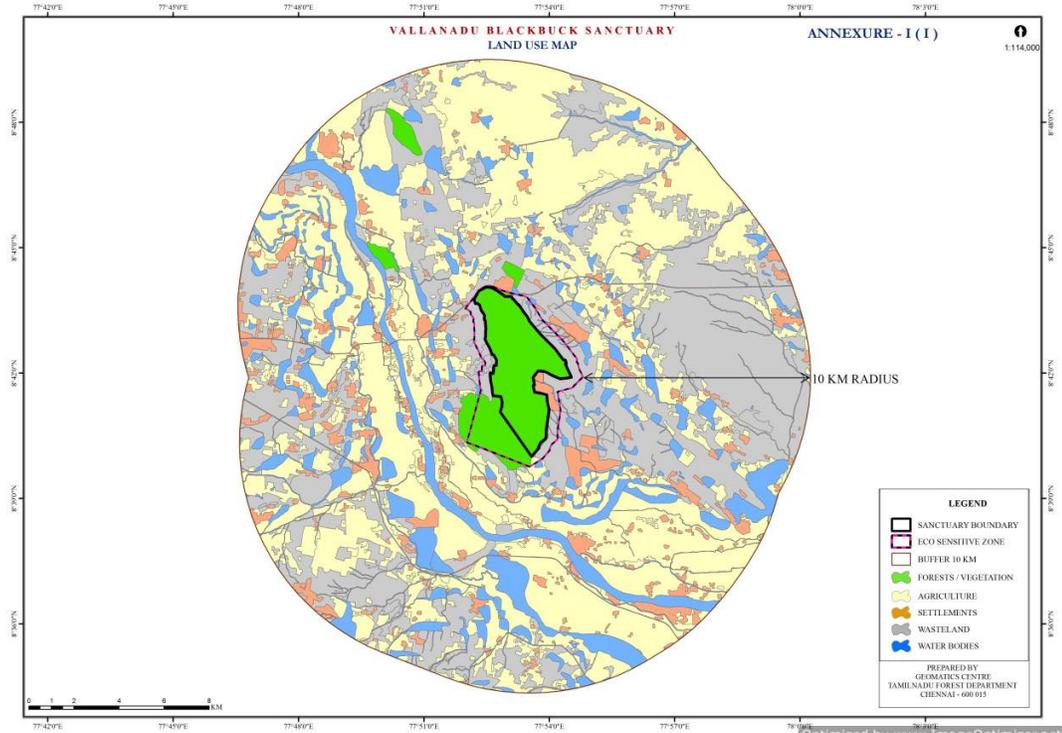
**ANNEXURE- IIC**

**MAP OF ECO-SENSITIVE ZONE OF VALLANADU BLACKBUCK SANCTUARY ON SURVEY OF INDIA (SOI) TOPOSHEET**



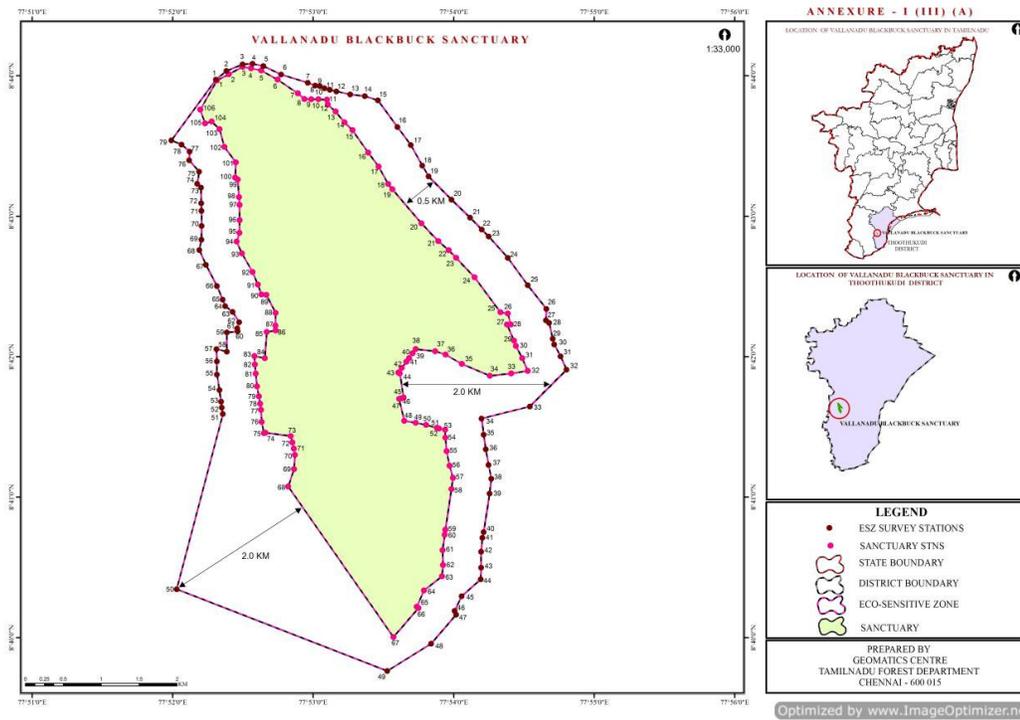
**ANNEXURE- IID**

**LANDUSE MAP OF ECO-SENSITIVE ZONE OF VALLANADU BLACK BUCK SANCTUARY  
ALONG WITH 10 KM BUFFER**



**ANNEXURE- IIE**

### MAP OF ECO-SENSITIVE ZONE OF VALLANADU BLACK BUCK SANCTUARY ALONG WITH LATITUDE AND LONGITUDE OF PROMINENT LOCATIONS

**ANNEXURE-III****TABLE A: Latitude-Longitude of Prominent Locations of Vallanadu Black Buck Sanctuary, Tamil Nadu**

S. No.	RF Cairn NO	Latitude	Longitude
1	1	N08°43'58.04"	E077°52'18.88"
2	2	N08°44'00.74"	E077°52'23.92"
3	3	N08°44'03.88"	E077°52'29.86"
4	4	N08°44'03.19"	E077°52'33.42"
5	5	N08°44'02.36"	E077°52'37.78"
6	6	N08°43'58.40"	E077°52'44.76"
7	7	N08°43'52.52"	E077°52'53.45"
8	8	N08°43'50.12"	E077°52'56.21"
9	9	N08°43'50.02"	E077°52'59.16"
10	10	N08°43'49.98"	E077°53'02.22"
11	11	N08°43'49.80"	E077°53'05.86"
12	12	N08°43'47.78"	E077°53'06.18"
13	13	N08°43'44.80"	E077°53'09.56"
14	14	N08°43'40.15"	E077°53'13.31"
15	15	N08°43'36.80"	E077°53'16.76"
16	16	N08°43'27.19"	E077°53'23.53"
17	17	N08°43'21.22"	E077°53'27.96"
18	18	N08°43'13.87"	E077°53'31.96"

S. No.	RF Cairn NO	Latitude	Longitude
19	18A	N08°43'11.53"	E077°53'33.79"
20	19	N08°42'56.98"	E077°53'46.22"
21	20	N08°42'49.39"	E077°53'53.41"
22	21	N08°42'45.47"	E077°53'57.91"
23	22	N08°42'42.26"	E077°54'01.04"
24	23	N08°42'33.95"	E077°54'08.89"
25	24	N08°42'18.96"	E077°54'19.93"
26	25	N08°42'18.43"	E077°54'23.15"
27	26	N08°42'13.72"	E077°54'22.79"
28	27	N08°42'13.75"	E077°54'24.41"
29	28	N08°42'06.91"	E077°54'25.70"
30	29	N08°42'04.61"	E077°54'26.57"
31	30	N08°41'59.35"	E077°54'29.27"
32	31	N08°41'53.95"	E077°54'31.61"
33	32	N08°41'52.87"	E077°54'24.55"
34	33	N08°41'51.83"	E077°54'15.44"
35	34	N08°41'56.94"	E077°54'03.49"
36	35	N08°42'00.90"	E077°53'56.54"
37	36	N08°42'02.38"	E077°53'52.12"
38	37	N08°42'03.24"	E077°53'43.73"
39	38	N08°42'01.44"	E077°53'42.40"
40	39	N08°41'59.39"	E077°53'40.96"
41	40	N08°41'57.80"	E077°53'39.73"
42	41	N08°41'55.25"	E077°53'37.79"
43	42	N08°41'53.23"	E077°53'36.31"
44	43	N08°41'52.87"	E077°53'37.00"
45	43B	N08°41'42.54"	E077°53'38.58"
46	45	N08°41'42.22"	E077°53'37.50"
47	46	N08°41'41.96"	E077°53'36.67"
48	47	N08°41'32.60"	E077°53'38.87"
49	47A	N08°41'31.78"	E077°53'43.76"
50	47B	N08°41'30.88"	E077°53'48.23"
51	47C	N08°41'29.62"	E077°53'52.76"
52	47D	N08°41'29.36"	E077°53'53.70"
53	48	N08°41'28.79"	E077°53'56.36"
54	48A	N08°41'25.48"	E077°53'56.40"
55	48B	N08°41'19.68"	E077°53'56.98"
56	49	N08°41'13.38"	E077°53'58.20"
57	49A	N08°41'08.23"	E077°53'59.64"
58	50	N08°41'03.48"	E077°53'59.03"
59	50A	N08°40'46.09"	E077°53'56.44"
60	50B	N08°40'43.93"	E077°53'56.11"
61	50C	N08°40'37.34"	E077°53'55.21"
62	51	N08°40'30.97"	E077°53'55.39"

S. No.	RF Cairn NO	Latitude	Longitude
63	52	N08°40'26.18"	E077°53'55.00"
64	53	N08°40'20.15"	E077°53'47.30"
65	53A	N08°40'13.19"	E077°53'44.20"
66	53B	N08°40'12.61"	E077°53'44.95"
67	54	N08°40'00.26"	E077°53'34.26"
68	54A	N08°39'50.58"	E077°53'33.18"
69	55	N08°39'46.80"	E077°53'32.39"
70	55A	N08°39'45.79"	E077°53'31.38"
71	55B	N08°39'45.90"	E077°53'26.48"
72	55C	N08°39'45.90"	E077°53'19.86"
73	B2	N08°39'40.46"	E077°53'19.93"
74	B3	N08°39'42.34"	E077°53'12.05"
75	B4	N08°39'38.70"	E077°53'13.02"
76	B5	N08°39'38.41"	E077°53'03.16"
77	B6	N08°39'46.48"	E077°53'01.90"
78	56B	N08°39'47.52"	E077°52'57.76"
79	57	N08°39'53.64"	E077°52'49.98"
80	58	N08°39'57.60"	E077°52'45.52"
81	58A	N08°39'59.00"	E077°52'43.86"
82	59	N08°40'05.74"	E077°52'36.52"
83	60	N08°40'08.29"	E077°52'33.92"
84	61	N08°40'13.55"	E077°52'25.93"
85	62	N08°40'14.88"	E077°52'22.66"
86	63	N08°40'15.85"	E077°52'21.25"
87	64	N08°40'11.53"	E077°52'18.95"
88	65	N08°40'12.32"	E077°52'15.71"
89	66	N08°40'14.70"	E077°52'11.78"
90	67	N08°40'10.74"	E077°52'09.44"
91	68	N08°40'14.34"	E077°52'06.28"
92	69	N08°40'17.76"	E077°52'03.40"
93	70	N08°40'20.71"	E077°52'01.67"
94	73	N08°40'22.73"	E077°51'59.83"
95	74	N08°40'28.74"	E077°51'56.81"
96	75	N08°40'29.96"	E077°51'55.91"
97	78	N08°40'35.22"	E077°51'52.96"
98	83	N08°40'43.90"	E077°51'49.07"
99	84	N08°40'46.85"	E077°51'48.85"
100	85	N08°40'49.37"	E077°51'48.96"
101	87	N08°40'54.84"	E077°51'48.82"
102	88	N08°40'56.82"	E077°51'48.85"
103	89	N08°40'58.37"	E077°51'48.96"
104	90A	N08°41'02.51"	E077°51'49.14"
105	91	N08°41'04.63"	E077°51'49.39"
106	92	N08°41'04.49"	E077°51'51.16"

S. No.	RF Cairn NO	Latitude	Longitude
107	93	N08°41'08.38"	E077°51'52.85"
108	94	N08°41'11.36"	E077°51'54.07"
109	95	N08°41'14.35"	E077°51'56.23"
110	96	N08°41'15.36"	E077°51'56.95"
111	97	N08°41'17.41"	E077°51'52.92"
112	98	N08°41'19.68"	E077°51'53.64"
113	99	N08°41'23.82"	E077°51'54.47"
114	100	N08°41'23.78"	E077°51'54.11"
115	101	N08°41'25.15"	E077°51'54.83"
116	102	N08°41'25.84"	E077°51'55.04"
117	103	N08°41'27.64"	E077°51'56.16"
118	104	N08°41'26.05"	E077°52'00.08"
119	105	N08°41'30.55"	E077°52'01.45"
120	106	N08°41'30.62"	E077°52'03.68"
121	107	N08°41'30.84"	E077°52'06.56"
122	108	N08°41'30.73"	E077°52'09.44"
123	109	N08°41'30.52"	E077°52'10.74"
124	110	N08°41'30.01"	E077°52'12.22"
125	111	N08°41'32.32"	E077°52'13.33"
126	114	N08°41'30.62"	E077°52'22.94"
127	116	N08°41'26.92"	E077°52'23.74"
128	117	N08°41'22.06"	E077°52'24.38"
129	121	N08°41'09.20"	E077°52'42.42"
130	122	N08°41'04.52"	E077°52'49.33"
131	123	N08°41'11.94"	E077°52'51.78"
132	124	N08°41'18.02"	E077°52'52.21"
133	125	N08°41'20.76"	E077°52'51.74"
134	126	N08°41'23.32"	E077°52'51.13"
135	127	N08°41'26.12"	E077°52'50.38"
136	129	N08°41'27.53"	E077°52'39.58"
137	130	N08°41'27.38"	E077°52'38.96"
138	131	N08°41'32.10"	E077°52'37.99"
139	132	N08°41'37.28"	E077°52'37.70"
140	132A	N08°41'39.91"	E077°52'37.38"
141	133	N08°41'43.08"	E077°52'36.77"
142	134	N08°41'47.36"	E077°52'35.98"
143	135	N08°41'52.73"	E077°52'35.40"
144	136	N08°41'56.65"	E077°52'35.04"
145	137	N08°42'00.29"	E077°52'34.93"
146	138	N08°41'59.39"	E077°52'39.32"
147	140	N08°42'10.55"	E077°52'40.15"
148	141	N08°42'11.23"	E077°52'43.93"
149	142	N08°42'13.28"	E077°52'43.82"
150	143	N08°42'18.72"	E077°52'43.97"

S. No.	RF Cairn NO	Latitude	Longitude
151	144	N08°42'26.42"	E077°52'40.01"
152	145	N08°42'26.60"	E077°52'37.92"
153	146	N08°42'30.85"	E077°52'36.34"
154	147	N08°42'36.22"	E077°52'34.10"
155	148	N08°42'44.17"	E077°52'29.53"
156	149	N08°42'49.25"	E077°52'27.34"
157	150	N08°42'52.96"	E077°52'28.45"
158	151	N08°42'58.36"	E077°52'28.56"
159	152	N08°43'04.84"	E077°52'28.60"
160	153	N08°43'08.26"	E077°52'28.31"
161	154	N08°43'15.74"	E077°52'27.77"
162	155	N08°43'16.57"	E077°52'26.69"
163	156	N08°43'23.05"	E077°52'26.94"
164	157	N08°43'29.68"	E077°52'22.04"
165	158	N08°43'37.27"	E077°52'19.99"
166	159	N08°43'40.48"	E077°52'16.61"
167	160	N08°43'39.72"	E077°52'13.80"
168	161	N08°43'45.62"	E077°52'11.71"
169	162	N08°43'46.60"	E077°52'10.78"
170	163	N08°43'47.53"	E077°52'09.23"
171	164	N08°43'47.75"	E077°52'07.93"
172	165	N08°43'47.93"	E077°52'08.00"
173	166	N08°43'52.18"	E077°52'07.61"
174	167	N08°43'54.77"	E077°52'09.01"
175	167B	N08°43'56.75"	E077°52'09.55"
176	168	N08°43'56.71"	E077°52'10.45"
177	169	N08°43'56.71"	E077°52'14.77"

TABLE B: Latitude-Longitude of Prominent Locations of Eco-Sensitive Zone

S. No.	ESZ No	Latitude	Longitude
1.	1	N8°43'58.40"	E77°52'18.46"
2.	2	N8°44'2.11"	E77°52'22.95"
3.	3	N8°44'4.98"	E77°52'29.84"
4.	4	N8°44'5.19"	E77°52'34.07"
5.	5	N8°44'4.20"	E77°52'38.66"
6.	6	N8°44'0.59"	E77°52'46.32"
7.	7	N8°43'57.10"	E77°52'57.67"
8.	8	N8°43'55.93"	E77°53'0.89"
9.	9	N8°43'55.62"	E77°53'2.89"
10.	10	N8°43'54.77"	E77°53'4.86"
11.	11	N8°43'54.08"	E77°53'7.07"
12.	12	N8°43'53.40"	E77°53'9.94"
13.	13	N8°43'52.08"	E77°53'15.80"
14.	14	N8°43'51.36"	E77°53'22.00"

S. No.	ESZ No	Latitude	Longitude
15.	15	N8°43'49.55"	E77°53'27.61"
16.	16	N8°43'38.21"	E77°53'35.94"
17.	17	N8°43'30.47"	E77°53'41.70"
18.	18	N8°43'21.70"	E77°53'46.60"
19.	18A	N8°43'17.09"	E77°53'49.24"
20.	19	N8°43'7.18"	E77°53'59.06"
21.	20	N8°42'59.43"	E77°54'6.99"
22.	21	N8°42'54.39"	E77°54'11.96"
23.	22	N8°42'51.38"	E77°54'14.94"
24.	23	N8°42'42.30"	E77°54'23.09"
25.	24	N8°42'30.60"	E77°54'31.58"
26.	25	N8°42'20.44"	E77°54'39.61"
27.	26	N8°42'15.61"	E77°54'39.37"
28.	27	N8°42'14.45"	E77°54'40.79"
29.	28	N8°42'7.66"	E77°54'42.26"
30.	29	N8°42'5.22"	E77°54'42.95"
31.	30	N8°42'0.20"	E77°54'45.64"
32.	31	N8°41'54.47"	E77°54'48.21"
33.	32	N8°41'38.78"	E77°54'32.48"
34.	33	N8°41'33.61"	E77°54'11.93"
35.	34	N8°41'33.61"	E77°54'11.93"
36.	35	N8°41'33.61"	E77°54'11.93"
37.	36	N8°41'33.61"	E77°54'11.93"
38.	37	N8°41'33.61"	E77°54'11.93"
39.	38	N8°41'33.61"	E77°54'11.93"
40.	39	N8°41'33.61"	E77°54'11.93"
41.	40	N8°41'33.61"	E77°54'11.93"
42.	41	N8°41'33.61"	E77°54'11.93"
43.	42	N8°41'33.61"	E77°54'11.93"
44.	43	N8°41'33.61"	E77°54'11.93"
45.	43B	N8°41'33.61"	E77°54'11.93"
46.	45	N8°41'33.61"	E77°54'11.93"
47.	46	N8°41'33.61"	E77°54'11.93"
48.	47	N8°41'33.61"	E77°54'11.93"
49.	47A	N8°41'33.61"	E77°54'11.93"
50.	47B	N8°41'33.61"	E77°54'11.93"
51.	47C	N8°41'33.61"	E77°54'11.93"
52.	47D	N8°41'33.61"	E77°54'11.93"
53.	48	N8°41'33.61"	E77°54'11.93"
54.	48A	N08°41'26.72"	E077°54'12.82"
55.	48B	N08°41'20.50"	E077°54'13.67"
56.	49	N08°41'13.79"	E077°54'14.87"
57.	49A	N08°41'07.87"	E077°54'16.03"
58.	50	N08°41'01.57"	E077°54'15.32"

S. No.	ESZ No	Latitude	Longitude
59.	50A	N08°40'45.13"	E077°54'12.79"
60.	50B	N08°40'42.61"	E077°54'12.25"
61.	50C	N08°40'36.65"	E077°54'11.67"
62.	51	N08°40'29.92"	E077°54'11.75"
63.	52	N08°40'24.88"	E077°54'11.50"
64.	53	N08°40'17.69"	E077°54'03.38"
65.	53A	N08°40'11.46"	E077°54'00.37"
66.	53B	N08°40'09.84"	E077°54'01.05"
67.	54	N08°39'57.38"	E077°53'50.32"
68.	54	N08°39'45.73"	E077°53'31.64"
69.	122	N8°40'20.71"	E77°52'1.67"
70.	123	N08°41'32.32"	E077°52'13.33"
71.	124	N08°41'32.32"	E077°52'13.33"
72.	125	N08°41'32.32"	E077°52'13.33"
73.	126	N08°41'32.32"	E077°52'13.33"
74.	127	N08°41'32.32"	E077°52'13.33"
75.	129	N08°41'32.32"	E077°52'13.33"
76.	130	N08°41'32.32"	E077°52'13.33"
77.	131	N08°41'32.32"	E077°52'13.33"
78.	132	N08°41'35.56"	E077°52'21.46"
79.	132A	N08°41'38.25"	E077°52'20.97"
80.	133	N08°41'40.78"	E077°52'20.68"
81.	134	N08°41'45.77"	E077°52'19.95"
82.	135	N08°41'52.44"	E077°52'18.93"
83.	136	N08°41'58.01"	E077°52'18.86"
84.	137	N08°42'03.29"	E077°52'18.70"
85.	138	N08°42'07.47"	E077°52'25.00"
86.	140	N08°42'10.36"	E077°52'23.18"
87.	141	N08°42'10.83"	E077°52'27.72"
88.	142	N08°42'12.13"	E077°52'27.60"
89.	143	N08°42'14.75"	E077°52'28.38"
90.	144	N08°42'19.21"	E077°52'25.60"
91.	145	N08°42'21.66"	E077°52'22.43"
92.	146	N08°42'24.47"	E077°52'21.33"
93.	147	N08°42'30.24"	E077°52'18.91"
94.	148	N08°42'39.28"	E077°52'14.22"
95.	149	N08°42'45.61"	E077°52'11.34"
96.	150	N08°42'50.05"	E077°52'12.26"
97.	151	N08°42'55.94"	E077°52'12.41"
98.	152	N08°43'02.31"	E077°52'12.30"
99.	153	N08°43'05.60"	E077°52'12.19"
100.	154	N08°43'12.25"	E077°52'12.08"
101.	155	N08°43'13.92"	E077°52'10.51"
102.	156	N08°43'19.12"	E077°52'11.25"

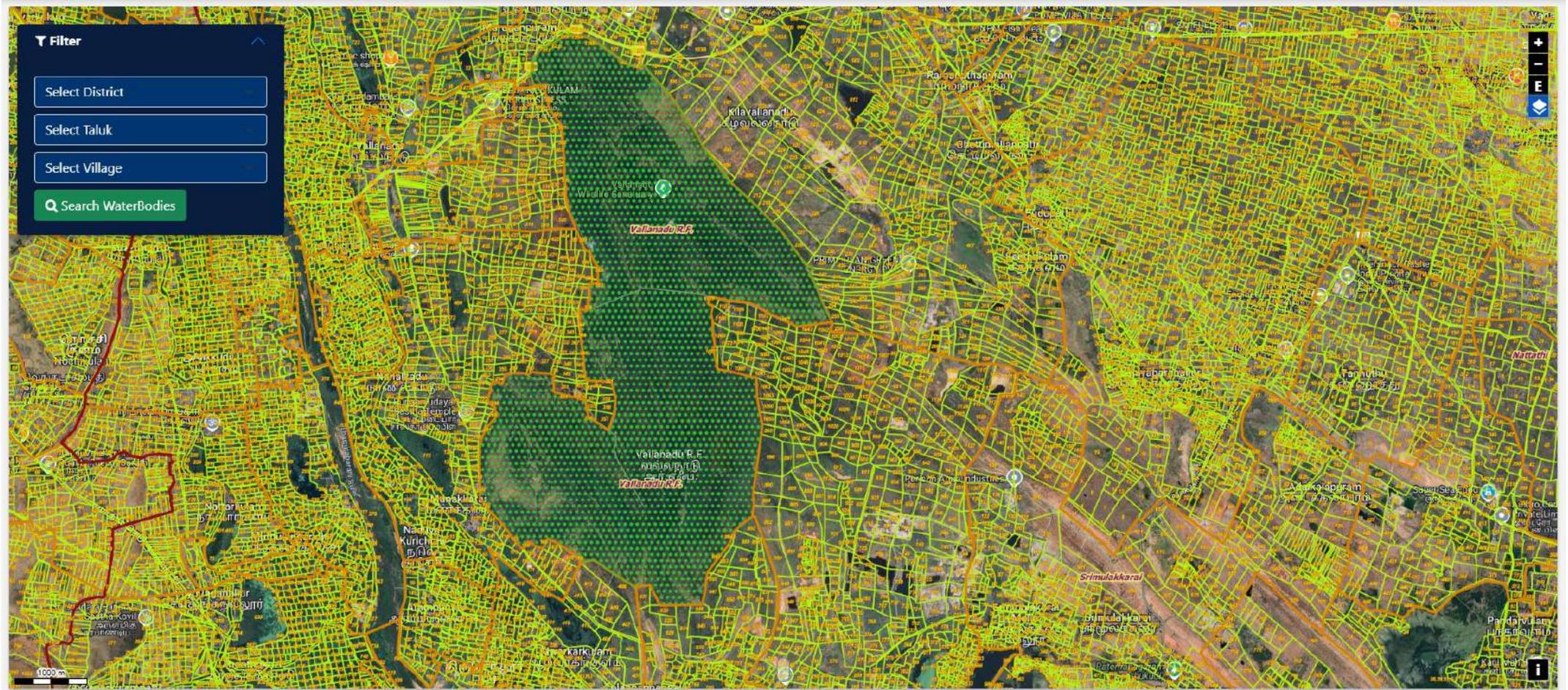
S. No.	ESZ No	Latitude	Longitude
103.	157	N08°43'24.01"	E077°52'07.04"
104.	158	N08°43'27.69"	E077°52'07.19"
105.	159	N08°43'30.68"	E077°52'03.82"
106.	160	N08°43'32.47"	E077°51'59.43"

**ANNEXURE-IV****LIST OF VILLAGE AREA COMING UNDER ECO-SENSITIVE ZONE OF VALLANADU BLACK BUCK SANCTUARY ALONG WITH GEO-COORDINATES**

S.No.	Name of Villages	Latitude	Longitude
1.	Padmanapamangalam	8°38'57.72"N	77°54'20.04"E
2.	Tholappanpannai	8°39'4.14"N	77°53'10.98"E
3.	Manakarai	8°40'32.94"N	77°51'44.76"E
4.	Vallanadu	8°42'59.56"N	77°51'3.44"E
5.	Keelavallanadu	8°44'9.83"N	77°52'59.95"E

**ANNEXURE-V****Performa of Action Taken Report: -**

1. Number and date of Meetings:
2. Minutes of the meetings: Mention main noteworthy points. Attach Minutes of the meeting as separate Annexure.
3. Status of preparation of Zonal Master Plan including Tourism Master Plan
4. Summary of cases dealt for rectification of error apparent on face of land record (Eco-sensitive Zone wise). Details may be attached as Annexure.
5. Summary of cases scrutinised for activities covered under the Environment Impact Assessment Notification, 2006. Details may be attached as separate Annexure.
6. Summary of cases scrutinised for activities not covered under the Environment Impact Assessment Notification, 2006. Details may be attached as separate Annexure.
7. Summary of complaints lodged under section 19 of the Environment (Protection) Act, 1986.
8. Any other matter of importance.





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Vallanadu R.F.

Ruler ✕

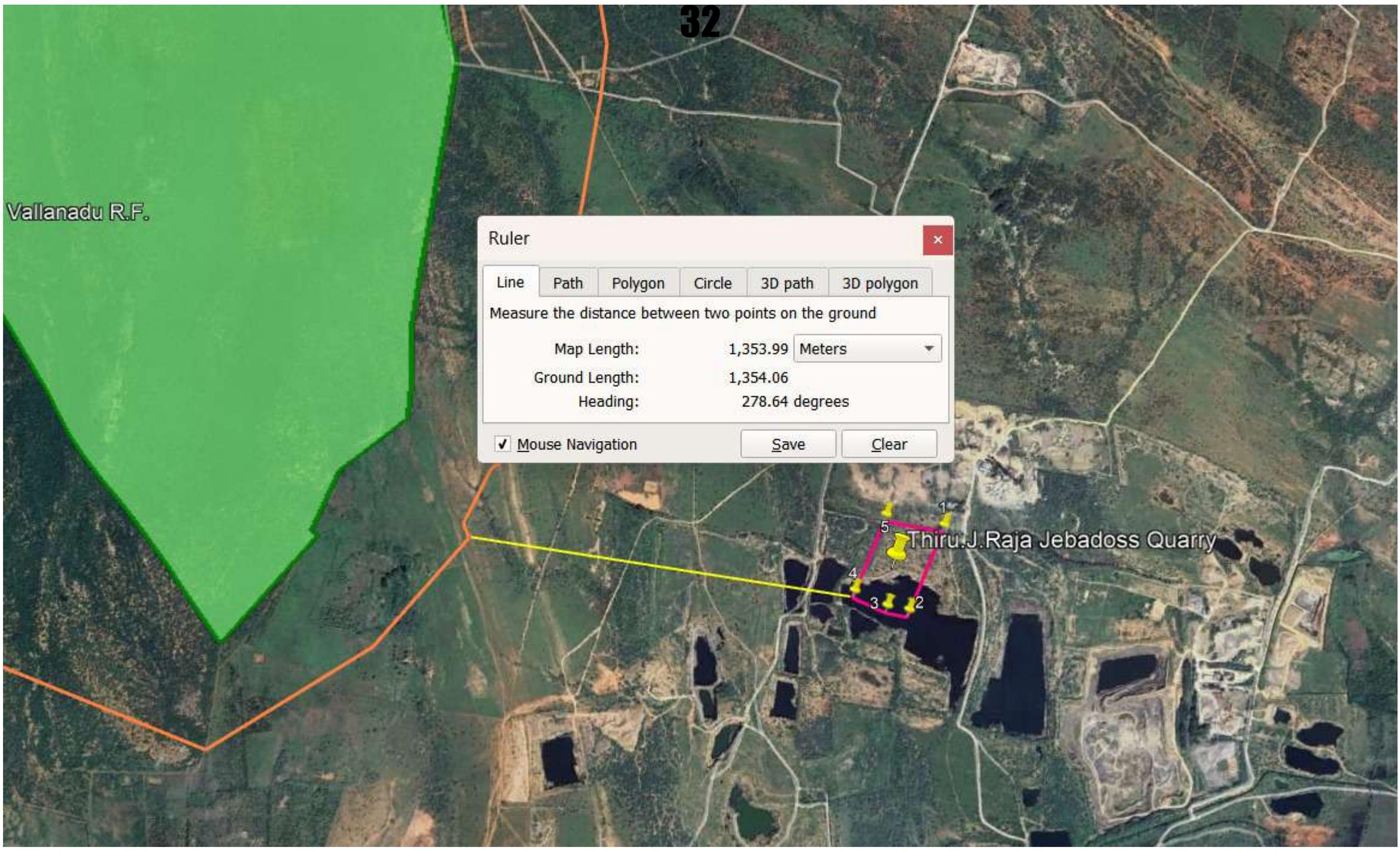
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Measure the distance between two points on the ground

Map Length:	1,353.99	Meters
Ground Length:	1,354.06	
Heading:	278.64	degrees

Mouse Navigation Save Clear

Thiru.J.Raja Jebadoss Quarry



33

Vallanadu R.F.

Ruler

Line Path Polygon Circle 3D path 3D polygon

Measure the distance between two points on the ground

Map Length:	1,210.20	Meters
Ground Length:	1,210.21	
Heading:	289.43	degrees

Mouse Navigation

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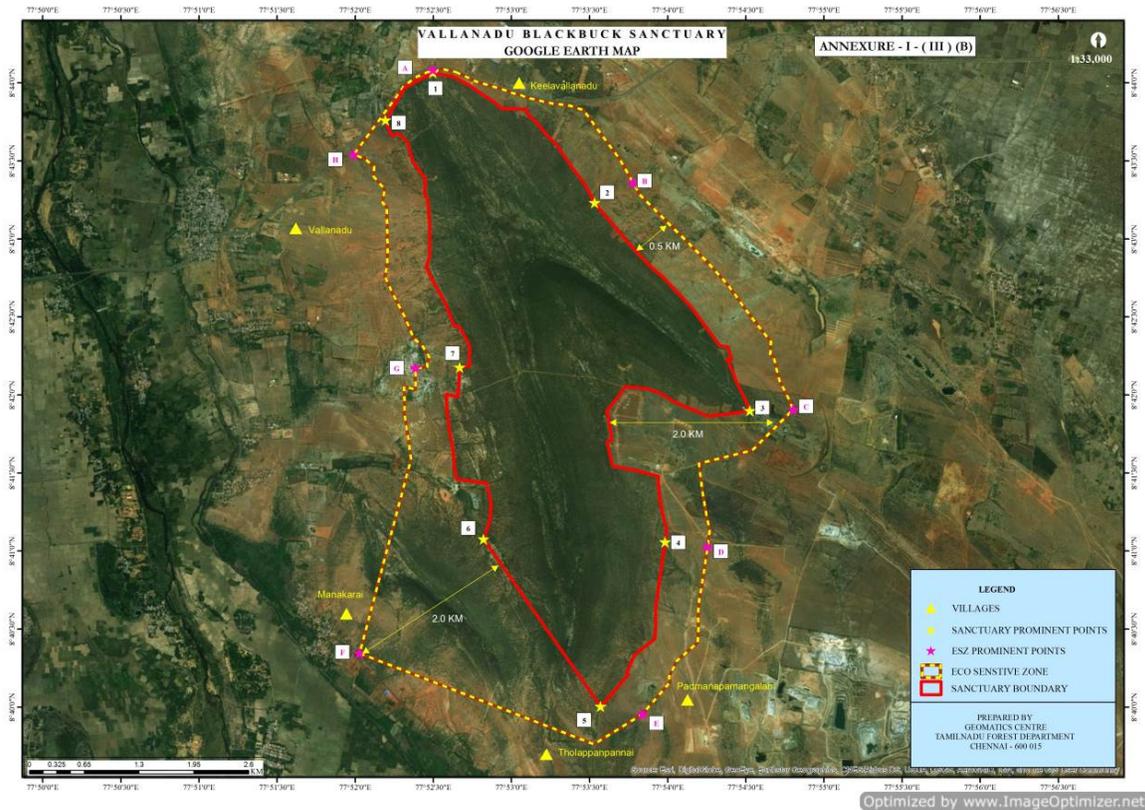
Siva Blue Metals

Thiru.J.Raja Jebadoss



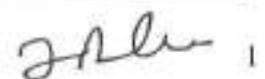
उपाबंध- IIक

वल्लानाडू ब्लैकबक अभयारण्य के पारिस्थितिकी संवेदी जोन का गूगल मानचित्र

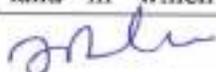


FORM - I**I. BASIC INFORMATION**

S. No.	Item	Details
1	Name of the project	Thiru.J.Raja Jebadoss Rough Stone and Gravel Quarry over a total extent of 6.02.5 Hectares in Padmanabamangalam Village
2	S. no. in the schedule	1 (a) Mining of Minerals
3	Proposed area	Area: 6.02.5 Ha Proposed Capacity: 12,86,775 m <sup>3</sup> of Rough Stone 2,57,232 m <sup>3</sup> of Gravel and 1,91,815 m <sup>3</sup> of Weathered Rock
4	New/Expansion/Modernization	New
5	Existing capacity/Area etc	Area : 6.02.5 Ha
6	Category of project i.e. 'A' or 'B'	Category - B1
7	Does it attract the general condition? If yes, please specify	No
8	Does it attract the specific condition? If yes, please specify	No
9	Location	Coordinates of the project Latitude: 8° 40' 03.65" to 8° 40' 14.50" N Longitude: 77° 54' 47.40" to 77° 54' 56.90" E
	Plot/Survey/Khasra No	756/1 & 756/2
	Village	Padmanabamangalam
	Tehsil	Srivaikundam
	District	Thoothukudi
	State	Tamilnadu
10	Nearest railway station/airport along with distance in kms	Srivaikuntam Railway station - 5.09 Km -SW Tuticorin Air Port - 13.70 Km - NE
11	Nearest town, city, district headquarters along with distance in kms	Town - Srivaikundam - 4.08 Km - S City - Srivaikundam - 4.08 Km - S District - Thoothukudi - 26.25 Km - NE
12	Village panchayats, Zilla parishad, municipal corporation, local body (Complete postal addresses with telephone nos. to be given)	Village - Padmanabamangalam Panchayat - Srivaikundam Taluk - Srivaikundam District - Thoothukudi
13	Name of the applicant	Thiru.J.Raja Jebadoss
14	Registered address	S/o.Jeyasundarapandian D.No.3/442-4, Theri Road, Kumaragiri Village Pudukottai Post - 628 103. Thoothukudi Taluk & District.



S. No.	Item	Details
15	Address for correspondence: Name Designation Address  Pin code E-mail Telephone No. / Fax No.	Thiru.J.Raja Jebadoss Owner S/o.Jeyasundarapandian D.No.3/442-4, Theri Road, Kumaragiri Village Pudukottai Post, Thoothukudi Taluk & District. 628 103
16	Details of alternative sites examined, if any, Location of these sites should be shown on a topo sheet	There is no alternative site examined as the project site is specific.
17	Interlinked projects	There is no necessity for interlinked project
18	Whether separate application of interlinked project has been submitted?	As there is no inter linked projects, separate application is not applicable.
19	If yes, date of submission	Not applicable
20	If no, reason	There are no interlinked projects and the project quarrying of rough stone is specific to one site oriented.
21	Whether the proposal involves approval/clearance under: if yes, details of the same and their status to be given. (a) The forest (conservation) Act, 1980? (b) The wild life (Protection) Act, 1972? (c) The CRZ Notification 1991	(i) The quarry lease applied area is not classified under any forest land. (ii) There is no wild life within 10 kms from the project site area under the Wildlife (protection) Act1972. (iii) The quarry is located more than 80 km away from Bay of Bengal. Hence, the project doesn't attract the C.R.Z. Notification, 1991.
22	Whether there is any government order/policy relevant/relating to the site	The Proponent has obtained Precise area communication from the District Collector, Thoothukudi vide Roc. No. G.M.1/627/2019 dated 17.12.2021. Mining Plan was approved by the Assistant Director, Dept. of Geology & Mining, Thoothukudi vide Roc. No. G.M.1/627/2019 dated 12.01.2022.
23	Forest land involved (hectares)	No Forest land involved
24	Whether there is any litigation pending against the project and/or land in which the project is	There is no litigation pending with court as against this project.



S. No.	Item	Details
	propose to be set up? a) Name of the Court b) Case No c) Orders/directions of the court, if any and its relevance with the proposed project	

## II. ACTIVITY

### 1. Construction, operation or decommissioning of the Project involving actions, which will cause physical changes in the locality (topography, land use, changes in water bodies etc.)

S. No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities /rates, wherever possible) with sources of information data
1.1	Permanent or temporary change in land use, land cover or topography including increase in intensity of land use (with respect to local land use plan)	No	The proposed project is made exclusive for quarrying rough stone and gravel. The ultimate pit will be used as water reservoir.
1.2	Clearance of existing land, vegetation and buildings?	No	The area was already cleared partially during the earlier operations and now the clearance of any vegetation / structures does not arise.
1.3	Creation of new land uses?	No	There is no proposal for the creation of new land use except the afforestation along the boundary.
1.4	Pre-construction investigations e.g. bore holes, soil testing ?	No	The availability of rough stone is well established.
1.5	Construction works?	Yes	Temporary Office building is constructed in lease hold area. First aid, sanitation & rest shelter is provided in office room. For drinking & water sprinkling bore well will be drilled.
1.6	Demolition Works?	No	The project does not involve any demolition works.
1.7	Temporary sites used for construction works or housing of construction workers?	No	As people in nearby villages will be employed, there is no necessity for housing facility or temporary sites.

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S. No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities /rates, wherever possible) with sources of information data
1.8	Above ground buildings, structures or earthworks including linear structures, cut and fill or excavations	No	The proposed project is made exclusive for quarrying rough stone and gravel. The ultimate pit will be used as water reservoir.
1.9	Underground works including mining or tunneling?	No	Quarrying proposed is Open cast semi mechanized method. No underground mining is proposed.
1.10	Reclamation Works?	No	There is no proposal for backfilling. The quarrying operation will be performed to exploit entire reserves. After the expiry of quarry lease, the proponent may apply for renewal or it can be used as water reservoir.
1.11	Dredging?	No	There is no scope for dredging.
1.12	Offshore structures?	No	There is no such activity involved.
1.13	Production and manufacturing processes?	Yes	The area will be operated by opencast semi-mechanized method with drilling and blasting. The bench height will be maintained to 5m with slope of 60° and width of bench will be maintained not less than the height of the bench for safe working.
1.14	Facilities for storage of goods or materials?	No	No storage occurs as all material excavated is loaded & transported to nearby crushers & end users.
1.15	Facilities for treatment or disposal of solid waste or liquid effluents?	Yes	The overburden is in the form of Gravel and weathered rock mass.
1.16	Facilities for long term housing of operational workers?	No	The proposed project is for a period up to 5 years. where local people will be employed and there is no scope for long term housing for workers.
1.17	New road, rail or sea traffic during construction or operation?	Yes	No new roads, rail or sea traffic is proposed during this project and only internal roads within lease area will be laid to connect to main road.
1.18	New road, rail, air waterborne or other transport infrastructure including new or altered routes and stations, ports, airports etc?	No	No such infrastructure is needed and only existing roads will be utilized for short time.
1.19	Closure or diversion of existing transport routes or infrastructure leading to	No	This project will not cause any changes to the existing traffic movement

*SRJ*

S. No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities /rates, wherever possible) with sources of information data
	changes in traffic movements?		
1.20	New or diverted transmission lines or pipelines?	No	The project doesn't involve diversion of transmission or pipe lines
1.21	Impoundment, damming, culverting, realignment or other changes to the hydrology of watercourses or aquifers?	No	There will be no impoundment, damming, culverting, realignment or other changes to the hydrology of watercourses or aquifers
1.22	Stream crossings?	No	There is no stream crossing within the proposed area
1.23	Abstraction or transfers of water from ground or surface waters?	No	The proposed quarrying activity doesn't involve any abstraction or transfers of water from ground or surface waters
1.24	Changes in water bodies or the land surface affecting drainage or run-off?	No	There is no drainage nearby this area. After closure of mine the excavated area will be used as water reservoir.
1.25	Transport of personnel or materials for construction, operation or decommissioning?	No	There is no proposal for transport of personnel or material for construction, operation or de-commissioning
1.26	Long-term dismantling or decommissioning which could have an impact on the environment?	No	No dismantling, Decommissioning or restoration works required or planned
1.27	Ongoing activity during decommissioning which could have an impact on the environment?	No	No such type of activities involved in the project
1.28	Influx of people to an area in either temporarily or permanently?	Yes	During operation of the quarry the nearby villagers will be given employment.
1.29	Introduction of alien species?	No	No introduction of any species is involved
1.30	Loss of native species or genetic diversity?	No	As the area is devoid of any vegetation & habitation, there is no loss of any native species. Afforestation programme is planned on boundary barrier for each year.
1.31	Any other actions?	No	None

2. *Use of Natural resources for construction or operation of the Project (Such as land, water, materials or energy, especially any resources which are non-renewable or in short supply):*

*J.R.*

S. No.	Information/Checklist confirmation	Yes/ No	Details thereof (with approximate quantities / rates, wherever possible) with sources of information data
2.1	Land especially undeveloped or agricultural land (ha)	Yes	The mining area of 6.02.5 Hectares is a Patta Land.
2.2	Water (expected source & competing users) Unit: KLD	Yes	The project does not require huge amount water for quarry operation and total water requirement is 1.9 KLD  domestic and flushing- 0.9KLD dust suppression - 0.5 KLD green belt -0.5 KLD Source: Through road tankers supply
2.3	Minerals (MT)	Yes	12,86,775 m <sup>3</sup> of Rough Stone, 2,57,232 m <sup>3</sup> of Gravel and 1,91,815 m <sup>3</sup> of Weathered Rock approximately will be quarried for the proposed lease period.
2.4	Construction material – stone, aggregates, and / soil (expected source - cum)	No	The proposed project is a mining process and does not use any construction materials.
2.5	Forests and timber (source– MT)	No	--
2.6	Energy including electricity and fuels (source, competing users) Unit: fuel (litres/hour), energy (kVA)	Yes	For rough stone and gravel, excavator will consume 16 and 10 litres / hour. Diesel will be brought from nearby diesel pumps. No power is required for the project.
2.7	Any other natural resources (use appropriate standard units)	No	No other natural resource used

3. *Use, storage, transport, handling or production of substances or materials which could be harmful to human health or the environment or raise concerns about actual or perceived risks to human health.*

S. No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities /rates, wherever possible) with sources of information data
3.1	Use of substance or materials, which are hazardous (as per	No	No hazardous materials used in this project.



	MSIHC rules) to human health or the environment (flora, fauna, and water supplies)		
3.2	Changes in occurrence of disease or affect disease vectors (e.g. insect or water borne diseases)	No	Not envisaged
3.3	Affect the welfare or people e.g. by changing living conditions?	No	Welfare of the people will get improved due to the employment generation activities of this project
3.4	Vulnerable groups of people who could be affected by the project e.g. hospital patient's children, the elderly etc.,	No	The site is more than 2.03 km away from the nearby village Padmanabamangalam located in remote area and fenced for protection for public entry and smooth relationships will be maintained with the nearby villagers by providing some social welfare developments including job opportunities in the quarry.
3.5	Any other causes	No	Not Applicable

**4. Production of solid wastes during construction or operation or decommissioning (MT/ month)**

S. No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities /rates, wherever possible) with sources of information data
4.1	Spoil, overburden or mine wastes	No	The overburden is in the form of Gravel and weathered rock mass.
4.2	Municipal waste (domestic and/or commercial wastes)	No	No Municipal waste will be generated during this project.
4.3	Hazardous wastes (as per Hazardous Waste Management Rules )	No	The proposed quarrying of boulders will not produce any hazardous waste.
4.4	Other industrial process wastes	No	No industrial process is undertaken and no waste envisaged.
4.5	Surplus product	No	No Surplus product developed.
4.6	Sewage sludge or other sludge from effluent treatment	No	Neither effluent is generated nor treated in this quarry
4.7	Construction or demolition wastes	No	No construction or demolition wastes generated
4.8	Redundant machinery or equipment	No	No machinery is left redundant
4.9	Contaminated soils or other materials	No	There is no contaminated soil or other material noticed in the area
4.10	Agricultural wastes	No	No agricultural waste envisaged
4.11	Other solid wastes	Yes	Mining & drilling waste material will be used

*J.R.*

S. No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities /rates, wherever possible) with sources of information data
			for local building foundation purpose, road filling, level filling etc.

5. Release of pollutants or any hazardous, toxic or noxious substances to air (Kg/hr)

S. No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities /rates, wherever possible) with sources of information data
5.1	Emissions from combustion of fossil fuels from stationary or mobile sources	Yes	All tippers and excavators shall be maintained as per Mines safety provision and environmental standard. Boulders will be marketed to the nearby crushers. The emission from excavator shall be very less due to hydraulic type excavation Diesel Engine fuel gases like SO <sub>2</sub> from excavator and tippers shall be monitored as prescribed by the RTO, and Mines safety Inspectors of DGMS. Also, the Emission from transport vehicles shall be minimum. since it is dispersed & diluted while moving out of quarry & insignificant affect on Ambient Air Quality.
5.2	Emissions from production processes	No	Low emission of gases from the Hydraulic excavators.
5.3	Emissions from materials handling including storage or transport	Yes	Normal standard Emission of gases from the vehicles while transporting the materials as certified by Regional Transport officer while on Road.
5.4	Emissions from construction activities including plant and equipment	No	No construction activities are planned.
5.5	Dust or odors from handling of materials including construction materials, sewage and waste.	Yes	No sewage will be generated from this project. There will be dust emission within permissible limit during handling of overburden, drilling, transport by excavator and tippers which will be controlled by sprinkling water and wet drilling. The project will not have any odor, since it is removal of Blasted boulder only.
5.6	Emissions from incineration of waste	No	Rough stone quarrying doesn't produce any hazardous waste
5.7	Emissions from burning of waste in open air (e.g. slash materials, construction debris)	No	No incineration of solid waste or materials

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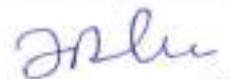
S. No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities /rates, wherever possible) with sources of information data
5.8	Emissions from any other sources	No	There is no emissions from other sources

**6. Generation of Noise and Vibration, and Emissions of Light and Heat:**

S. No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities /rates, wherever possible) with sources of information data
6.1	From operation of equipment e.g. engines, ventilation plant, crushers	Yes	During drilling the noise will be under permissible limit. During blasting delay electric detonators will be used for control of noise and vibration. The sound produced during vehicle movement will be under permissible limit.
6.2	From industrials or similar processes	No	There is no processing plant involved
6.3	From construction or demolition	No	No construction or demolition work envisaged.
6.4	From blasting or piling	No	During drilling the noise will be under permissible limit. During blasting delay electric detonators will be used for control of noise and vibration.
6.5	From construction or operational traffic	Yes	Noise generation will be from excavator and tippers. It should be maintained less than 85dB as prescribed by DGMS.
6.6	From lighting or cooling systems	No	No lighting or cooling system required.
6.7	From any other sources	No	Nil

**7. Risks of contamination of land or water from releases of pollutants into the ground or into sewers, surface waters, groundwater, coastal waters or the sea:**

S. No.	Information /Checklist confirmation	Yes/No	Details thereof (with approximate quantities /rates, wherever possible) with sources of information data
7.1	From handling, storage, use or spillage of hazardous materials	No	Production of rough stone will be handled by excavators from quarry face. The segregated rough stone will be marketed to the nearby crushers and end users.
7.2	From discharge of sewage or other effluents to water or	No	No sewage or disposal of effluents or waste



	the land (expected mode and place of discharge)		
7.3	By deposition of pollutants emitted to air into the land or into water	No	No emission except fuel gases from the moving vehicles.
7.4	From any other sources	No	There is no other source
7.5	Is there a risk of long term build up of pollutants in the environment from these sources?	No	There is no scope for long term built up of pollutants in this project.

**8. Risk of accidents during construction or operation of the Project, which could affect human or the environment**

S. No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities /rates, wherever possible) with sources of information data
8.1	From explosions, spillages, fires etc from storage, handling, use or production of hazardous substances	Yes	The drilling and blasting are involved in the project for liberation and splitting of Rough Stone. The explosive materials will be brought from authorized explosive license holder during blasting. There is no proposal of storage of explosives after the grant of quarry lease. Diesel will be storage in one drum (500 lit capacity), Diesel storage drum fire: The fire will be extinguished by fire extinguishers.
8.2	From any other causes	No	Mines safety precautions will be followed while Quarrying. The labours will be provided with safety equipments. No unauthorised persons will be allowed inside the quarry while working in the quarry face.
8.3	Could the project be affected by natural disasters causing environmental damage (e.g. floods, earthquakes, landslides, cloudburst etc)?	No	Necessary precautions will be taken during the flood and quarry operation will be stopped.

**9. Factors which should be considered (such as consequential development) which could lead to environmental effects or the potential for cumulative impacts with other existing or planned activities in the locality**

S. No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities /rates, wherever possible) with sources of information data

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S. No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities /rates, wherever possible) with sources of information data
9.1	Lead to development of supporting facilities, ancillary development or development stimulated by the project which could have impact on the environment e.g.: <ul style="list-style-type: none"> <li>• Supporting infrastructure (roads, power supply, waste or wastewater treatment, etc.)</li> <li>• Housing development</li> <li>• Extractive industries</li> <li>• Supply industries</li> <li>• Other</li> </ul>	Yes	The quarrying of rough stone will not have any impact on Environment.  No housing development or extractive industries or supply industries involved in this project
9.2	Lead to after use of the site, which could have impact on the environment	No	After excavation the excavated area will be used as water reservoir and this will enable to increase the ground water potentiality in the nearby areas.
9.3	Set a precedent for later developments	No	After complete excavation, the area will be used as water reservoir
9.4	Have cumulative effects due to proximity to other existing or planned projects with similar effects	No	No such effects will occur

### III. ENVIRONMENT SENSITIVITY

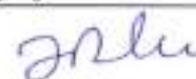
S. No.	Areas	Yes/No	Aerial distances (within 15 km.) Proposed project location boundary
1.	Areas protected under international conventions, national or local legislation for their ecological, landscape, cultural or other related values	No	There is no Ecological landscape, cultural or other related value with in 10 Km aerial distance from the proposed area.



S. No.	Areas	Yes/No	Aerial distances (within 15 km.) Proposed project location boundary
2.	Areas which are important or sensitive for ecological reasons – Wetlands, water courses or other water bodies, coastal zone, biospheres. Mountains, forests	Yes	Tamiraibarani River – 3.84 km, SW Perukulam – 7.88 km, SE Melakulam – 8.04 km, SW kaalvaai Kulam – 8.18 km, SW South Channel – 8.62 km, W Singulam – 9.03 km, SE  Vallanadu R.F. – 2.06 km, W
3.	Areas and by protected, important or sensitive species of flora or fauna for breeding, nesting, foraging, resting, over wintering, migration	No	--
4.	Inland, coastal, marine or underground waters	No	There are no Inland, coastal and marine or underground waters around the site within 15 Km aerial distance from project site.
5.	State, National boundaries	No	--
6.	Routes or facilities used by the public for access to recreation or other tourist, pilgrim areas	No	--
7.	Defense installations	No	--
8.	Densely populated or built-up area	Yes	The area applied for mining lease lies in 2.03 km SW of Padmanabamangalam Village. Srivaikundam town is located 4.08 kms S of the project area with a population of about 16,214.

*J.R.*

S. No.	Areas	Yes/No	Aerial distances (within 15 km.) Proposed project location boundary																																										
9.	Areas occupied by sensitive man-made land uses (hospitals, schools, places of worship, community facilities)	Yes	<table border="1"> <thead> <tr> <th>S. No.</th> <th>Places</th> <th>Dist. From Project Site</th> </tr> </thead> <tbody> <tr> <td colspan="3" style="text-align: center;"><b>Schools &amp; Colleges</b></td> </tr> <tr> <td>1</td> <td>Government school, Srivaikuntam</td> <td>1.89 km, S</td> </tr> <tr> <td>2</td> <td>Government High School, Thoothukudi</td> <td>3.49 km, SW</td> </tr> <tr> <td>3</td> <td>A K S Government girls Higher Secondary school</td> <td>4.20 km S</td> </tr> <tr> <td>4</td> <td>Sri Kumara Gurupara Swamigal Arts College</td> <td>2.13 km, SW</td> </tr> <tr> <td>5</td> <td>Holycross Engineering College</td> <td>7.20 km, NE</td> </tr> <tr> <td>6</td> <td>Agricultural College and Research Institute</td> <td>7.71 km, NW</td> </tr> <tr> <td>7</td> <td>Thulasi College of Arts and Science (for Women)</td> <td>7.97 km, NW</td> </tr> <tr> <td>8</td> <td>Infant Jesus College of Engineering</td> <td>8.25 km, NW</td> </tr> <tr> <td colspan="3" style="text-align: center;"><b>Hospitals</b></td> </tr> <tr> <td>1</td> <td>Srivaikundam Government Hospital</td> <td>4.43 km, S</td> </tr> <tr> <td>2</td> <td>Patemanagaram Government Hospital</td> <td>4.97 km, SE</td> </tr> <tr> <td>3</td> <td>Government hospital vallanadu</td> <td>8.11 km, NW</td> </tr> </tbody> </table>	S. No.	Places	Dist. From Project Site	<b>Schools &amp; Colleges</b>			1	Government school, Srivaikuntam	1.89 km, S	2	Government High School, Thoothukudi	3.49 km, SW	3	A K S Government girls Higher Secondary school	4.20 km S	4	Sri Kumara Gurupara Swamigal Arts College	2.13 km, SW	5	Holycross Engineering College	7.20 km, NE	6	Agricultural College and Research Institute	7.71 km, NW	7	Thulasi College of Arts and Science (for Women)	7.97 km, NW	8	Infant Jesus College of Engineering	8.25 km, NW	<b>Hospitals</b>			1	Srivaikundam Government Hospital	4.43 km, S	2	Patemanagaram Government Hospital	4.97 km, SE	3	Government hospital vallanadu	8.11 km, NW
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10.	Areas containing important, high quality or scarce resources (Groundwater / surface water resources, forestry, agriculture, fisheries, tourism, minerals)	No																																											
11.	Areas already subjected to pollution or environmental damage. (where existing legal standards are exceeded)	No	-																																										
12.	Areas susceptible to natural hazard which could cause the project to present environmental	No	The project area falls under seismic zone (II) No earth quakes history found within 15 Km aerial distance from the project site. Adequate measures will be adopted to prevent flooding in the project site.																																										



S. No.	Areas	Yes/No	Aerial distances (within 15 km.) Proposed project location boundary
	problems (earthquakes, subsidence, landslides, erosion, flooding or extreme or adverse climatic conditions)		

**UNDERTAKING**

"I hereby undertake that the data and the information given in the application and enclosures are true to the best of my knowledge and belief and I am aware that if any part of the data and information submitted is found to be false or misleading at any stage, the project will be rejected and clearance given, if any, to the project will be revoked at our risk and cost."

Date: 21.02.2022

Place: Thoothukudi

**Signature of the Applicant**

*[Handwritten Signature]*

**Signature of the EIA coordinator**

**Dr. A. DHAMODHARAN**  
(NABET APPROVED EIA COORDINATOR)  
NABET/EIA/2124/SA 0147  
Environmental Consultant  
Eco Tech Labs Pvt. Ltd

Plot No.48A, 2nd Main Road, Ram Nagar South Extn,  
Palikaranal, Chennai - 600 100.

*[Handwritten Signature]*